



उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड
UTTAR PRADESH POLLUTION CONTROL BOARD

Ref No. : 1187425/ सी-7 / O.A. No-291/22/23 Date : 17/01/23

To,

The Registrar General,
Principal Bench,
Hon'ble National Green Tribunal,
Copernicus Marg, New Delhi.

Sub.: Regarding submission of the status report in the matter of O.A. No. 291/2022 Naresh Kumar Vs State of U.P. & Ors dated 10-01-2023.

Sir,

In compliance of the direction passed by Hon'ble National Green Tribunal during hearing on 10-01-2023 in the matter of O.A. No. 291/2022 Naresh Kumar Vs State of U.P. & Ors, the status of the industry, status of the complaint and genuineness of the complaint and the complainant related to M/s Dhampur Bio Organics Ltd. formerly known as (DSM Sugars Unit, Asmoli, Dist. Sambhal) is hereby attached with a request to put up before Hon'ble National Green Tribunal for kind perusal.

Encl: As Above

Yours Sincerely,

(Abhishek Tripathi)
Incharge, Circle-7

Inspection report of M/s Dhampur Bio Organics Ltd. formerly known as (DSM Sugars Unit, Asmoli, Dist. Sambhal) on 13.01.2023 in compliance to direction issued by Hon'ble NGT in O.A. No. 291/2022 Naresh Kumar Vs State of U.P. &Ors.

Hon'ble NGT vide order dated 29.04.2022 in matter of Naresh Kumar Vs State of U.P. &Ors. in O.A. No. 291/2022 had directed following-

"2. In view of the serious allegations made in the present letter Petition, it would be appropriate to have a factual and action taken report from a Joint Committee comprising of CPCB, State PCB and District Magistrate, Moradabad. The State PCB will be the Nodal agency for coordination and compliance. The Joint Committee may meet within four weeks, undertake site visits, look into the grievances of the applicants and take requisite action by following due process of law. Factual and action taken report, providing status of compliance with CTO conditions and mode of disposal of effluents as well as status of ground water which is reported to be Yellow in color, may be furnished within two months by e-mail at judicial-ngt@gov.in preferably in the form of searchable PDF/OCR Support PDF and not in the form of Image PDF."

In compliance to the afore said directions , joint committee has scheduled the inspection on 14 July, 2022 the said unit. During visit representative of unit provided a copy of stay order issued by Hon'ble High court, Delhi against said order dated 29.04.2022 of Hon'ble NGT.

Hon'ble NGT vide order dated 9.11.2022 in above matter considered the order dated 14.07.2022 passed by Hon'ble high court New Delhi in W.P.(C) No. 10592/2022 titled as M/s Dhampur Bio Organics Limited v/s Union of India , whereby order dated 29.04.2022 passed by Hon'ble NGT has been stayed. The operative part of order dated 9.11.2022 of Ho'ble NGT is as follows:

".....2. Vide order dated 29.04.2022, this Tribunal constituted a Joint Committee and directed the same to submit Factual and Action Taken Report within two months.

3. Copy of order dated 14.07.2022 passed by the Hon'ble High Court of Delhi in W.P. (C) No. 10592/2022 titled as M/s Dhampur Bio Organics Limited Vs. Union of India has been filed by learned Counsel for the Project Proponent-M/s Dhampur Bio Organics Ltd. whereby Order dated 29.04.2022 passed by this Tribunal has been stayed by Hon'ble High Court of Delhi till the next date of listing i.e. 07.12.2022.

5. The case is adjourned to 10.01.2023 for awaiting further orders from Hon'ble High Court of Delhi....."

Further, as per the direction of Hon'ble NGT dated 10.01.2023, the inspection of M/s Dhampur Bio Organics Ltd. formerly known as (DSM Sugars Unit, Asmoli, Dist. Sambhal) was carried out by officials of RO, UPPCB on 13.01.2023 and interacted with the officials of the unit.

G.C.D.

[Signature]

The status of the industry, status of the complaint and genuineness of the complaint and the complainant is as follows:

Status of the industry

1- M/s Dhampur Bio Organics Ltd. (formerly known as M/s DSM Sugars Unit, Asmoli), Asmoli, District Sambhal (Distillery Unit)-

- i. The unit is engaged in production of Rectified Spirit/ENA/Absolute Alcohol having capacity 325 KLD (From B-Heavy Molasses) or 250 KLD (From C-Heavy Molasses) or 325 KLD (From Sugar Syrup) and power Co-generation of 8.5 MW unit. During inspection unit was found operational.
- ii. The unit is having valid Consent to Operate under section 25/26 of the Water (Prevention and Control of Pollution) Act, 1974 and section 21/22 of the Air (Prevention and Control of Pollution) Act, 1981 and. Which are valid upto 31.12.2025. The copies are annexed as **Annexure- 1**.
- iii. The unit is also having valid authorization under the provisions of Hazardous and other wastes (Management and Transboundary Movement) Rules, 2016 for storage and disposal Hazardous wastes which is valid upto 02.06.2026. The copy is Annexed as **Annexure- 2**.
- iv. The unit has obtained NOC from U.P. Ground Water Department for the abstraction of ground water which is valid upto 28.06.2026. The copy is annexed as **Annexure- 3**.
- v. In unit approx 2110 m³/Day spent wash is generated from the distillation process. The unit has installed Multi effect Evaporator (04 stage) capacity 1265 m³/Day, (06 stage) capacity 1400 m³/Day, Condensate polishing unit capacity 4500 m³/Day, for treatment of spent wash. After concentration of spent wash/ Slop, it is used as fuel mixed with baggess in slop boiler.
- vi. The unit has installed 02 nos of Slop boiler having capacity 35 TPH and 45 TPH. The bag filter is attached as APCS with 35 TPH boiler, the stack height is 70 meter from ground level. The boiler of 35 TPH is attached with Bag Filter followed by 70 meter high Stack, boilers of 45 TPH. The bag filter is attached as APCS with 35 TPH boiler, the stack height is 70 meter from ground level. During inspection APCS were found in operation and Stack monitoring was carried out. As per stack monitoring report SPM were found 46.66 mg/Nm³ and 43.05 mg/Nm³. As per stack monitoring report SPM was found within prescribes norms. The copies are annexed as **Annexure- 4**.
- vii. The unit is registered member of M/s Bharat Oil & Waste Management Ltd., Kanpur for the safe disposal of hazardous wastes.
- viii. The unit has installed a Lagoon of 4500 KL capacity for storage of concentrated spent wash for 07 days storage.
- ix. The unit has installed mass flow meters at the inlet and outlet of MEE and web cameras installed at final outlet.
- x. The unit is based on Zero Liquid Discharge (ZLD) for the treatment of spent wash. During inspection unit was maintaining ZLD process and no effluent was being discharged from outside the premises.
- xi. House keeping of industry was not found proper.

-g.c.d

31/12/2025

2- M/s Dhampur Bio Organics Ltd. (formerly known as M/s DSM Sugars Unit, Asmoli), Asmoli, District Sambhal (Sugar Unit)-

- i. The unit is a sugar mill having installed capacity of 9000 TCD and power Co-generation of 40 MW unit. The crushing for the year 2022-23 was started on 01.11.2022. During inspection unit was found in operation.
- ii. The unit is having valid Consent to Operate under section 25/26 of the Water (Prevention and Control of Pollution) Act, 1974 and section 21/22 of the Air (Prevention and Control of Pollution) Act, 1981, which are valid upto 31.12.2023. The copies are annexed as **Annexure- 5&6**.
- iii. The unit is also having valid authorization under the provisions of Hazardous and other wastes (Management and Transboundary Movement) Rules, 2016 for storage and disposal Hazardous wastes which is valid upto 27.12.2027. The copy is Annexed as **Annexure- 7**.
- iv. The unit has obtained NOC from U.P. Ground Water Department for the abstraction of ground water which is valid upto 28.06.2026. The copy is annexed as **Annexure- 8**.
- v. The unit is registered member of TSDF M/s Bharat Oil & Waste Management Ltd., Kanpur for the safe disposal of hazardous wastes.
- vi. The unit has 03 nos of boiler having capacity 170 TPH, 70 TPH and 50 TPH. The boiler of 170 TPH is attached with (APCS) Electrostatic Precipitator (ESP) followed by 70 meter high Stack. Boilers 70 TPH & 50 TPH are attached to (APCS) as wet scrubber and multi cyclone respectably followed by common stack of 60 meter. During inspection APCS were found in operation. During, visit stack monitoring were carried out. As per stack monitoring report SPM were found 105.64 mg/Nm³ and 130.27 mg/Nm³. Which are within prescribed norms. The copy is annexed as **Annexure - 9**.
- vii. The unit has provided OCEMS for continuous monitoring of emission parameters and found connected with CPCB server.
- viii. Housekeeping of industry was not found proper.
- ix. Water sprinkling was not found adequate in Bagasse yard.
- x. The unit has installed ETP of capacity of 2500 KLD for the treatment of effluent from mill house, Boiling House, Cooling Tower & Spray pond over flow Etc. The ETP consists of Screen Chamber, Oil & Grease Traps, Equalization Tank, Primary Clarifier, Aeration Tank 1 & 2, Secondary Clarifier, Treated water Tank, Multi Grade Filter, Activated Carbon Filter, Sludge Drying Beds followed by CPU. The unit has provided Spray Pond over Flow treatment system consist of Holding Tank, Lime Mixing and Reaction Tank, Lamella Clarifier. During inspection ETP was found in operation and sample were collected from inlet of ETP, outlet of ETP, Storage Lagoon, Final outlet of unit. As per analysis report, the Parameter of treated effluent are within prescribed norms. The Copy is annexed as **Annexure - 10**.
- xi. The unit has provided OCEMS at the outlet of ETP for continuous monitoring of treated effluent parameters and found connected with CPCB server.

GCD

[Handwritten Signature]

- xii. Finally effluent was found collected in lagoon and was used for the irrigation purposes in the nearby agriculture field. The capacity of lagoon is 16000 M³ which is less than 15 days of holding capacity of treated effluent storage.
- xiii. The unit has installed STP having capacity 60 KLD for treatment of sewerage generated from residential colony. The STP consist of collection Tank, Bar Screen Chamber, Oil & Grease Trap, Equalization Tank, FABR Tank, Tube Settler, Filter feed Tank, Multi Grade Filter, Activated Carbon Filter, Treated water Tank. During inspection STP was found in operation and sample was collected from outlet of STP. As per analysis report the parameters of treated effluent was found with in prescribed norms. The copy is annexed as **Annexure - 11**.
- xiv. The treated effluent from the industry is discharged in to the Sot river after a distance of approx 1.0 Km through drain/ covered hume pipe. Nearby farmers are taking the treated water for irrigation purpose from same drain. A sample of treated effluent from outlet of the unit meeting to Sot river near Shamshan Ghat was collected. As per analysis report parameter were found within prescribed norms. The copy is annexed as **Annexure- 12**.
- xv. During inspection Sot River was surveyed. It was observed that Sot River was found dry at upstream of the unit. There is no natural source of water in Sot river and therefore there is no flow of water in the upstream of unit.
- xvi. After the discharge point of effluent in Sot river, Sot river was further surveyed. It was found thatat Village Firozpur (Moradabad- Sambhal road bridge which is located at distance of 10-12 KM away from the unit) Sot river was found dry. Before such drying of Sot river, a small ponding was observed and sample was collected. As per analysis report parameter were found within prescribed norms. The copy is annexed as **Annexure- 13**.
- xvii. Ground water sample from unit premises were collected. As per analysis report parameter were found within prescribed norms. The copy is annexed as **Annexure- 14**.

As illustrated above the details of several sampling points and results found in there analysis report is as tabulated below -

(A) - Effluent Samples

| Sr. no. | Name of the sampling point | Results | | | | |
|---------|--|------------------|------------|------------|------------|-------------|
| | | pH | BOD (mg/l) | COD (mg/l) | TSS (mg/l) | TDS (mg/l) |
| | Standards | 5.5 - 8.5 | 30 | 250 | 30 | 2100 |
| 1 | Outlet of ETP | 7.79 | 18 | 136 | 25 | 580 |
| 2 | Storage Lagoon | 7.21 | 16 | 128 | 22 | 590 |
| 3 | Outlet of STP | 8.25 | 9 | 88 | 8 | 320 |
| 4 | Outlet of factory | 7.56 | 20 | 160 | 27 | 570 |
| 5 | Sot river (Near Shamshan Ghat, Asmoli) | 7.63 | 16 | 144 | - | 280 |
| 6 | Sot river (Vill. Firozpur, Sambhal) | 8.17 | 9 | 104 | - | 760 |

gcb

अभिषेक

(B)- Stack Monitoring -

| Sr. no. | Details of Boiler | Parameters | |
|---------|----------------------|-------------------------------------|---------------------------------------|
| | | Results PM (mg/Nm ³) | Standards PM (mg/Nm ³) |
| 1 | 170 TPH | 105.64 | 150 |
| 2 | 70 TPH, 50 TPH | 130.27 | 150 |
| 3 | 45 TPH (Slop Boiler) | 43.05 | 50 |
| 4 | 35 TPH (Slop Boiler) | 46.66 | 50 |

About the genuineness of the complaint and the complainant

The complainant Mr. Naresh Kumar S/o Gulzari Lal resident of village- Asmoli, District- Sambhal, could not be located in the village- Asmoli, District- Sambhal, which was also confirmed by Gram Pradhan of village Asmoli Smt. Dolly W/O Shri Mahaveer Singh when contacted, she was also unaware about the said complainant. Gram Pradhan of village Asmoli Smt. Dolly W/O Shri Mahaveer Singh has given a written letter dated 15-01-2023 stating that Mr. Naresh Kumar s/o Gulzari Lal is not resident of village- Asmoli, District- Sambhal (Copy attached as **Annexure- 15**). In the same context a letter was sent by Regional Officer, U.P. Pollution Control Board, Moradabad to Circle Officer Police, Asmoli, District Sambhal to get the details of the said complainant Mr. Naresh Kumar S/o Gulzari Lal resident of village- Asmoli, District- Sambhal. Circle Officer Police, Asmoli, District Sambhal vide its letter dated 16-01-2023 has informed that complainant Mr. Naresh Kumar S/o Gulzari Lal is not residing in village Asmoli, District Sambhal. Copy annexed as **Annexure- 16**.

Status report on the issues raised in the complaint

In the complaint made by Mr. Naresh Kumar S/o Gulzari Lal, village- Asmoli, District- Sambhal, it has been complained that the industry is discharging its polluted water via hume pipe line in drain which is finally connected to river Sot. The complainant further states that industry discharges its effluent in the night due to such discharge of effluent, crop gets burn and people are also suffering from various diseases. In this context following facts are submitted :

- District Horticulture Officer, Sambhal vide its letter dated 29.12.2021 has informed that any adverse effect on the crops was not observed due to M/s Dhampur Bio Organics Ltd. Copy annexed as **Annexure - 17**.
- Office of the Executive Engineer, Block Office, U.P. Jal Nigam (Rural), Moradabad vide its letter dated 29.08.2022 has provided the ground water analysis report of several places nearby of the Dhampur Bio Organics Ltd. In such report, out of eight water samples collected, parameters of six samples are found within the norms and only parameters of turbidity of two samples are found to be 8.91 and 8.17 (against the normal range of 1-5). Copy annexed as **Annexure - 18**.

(Handwritten signature)

(Handwritten signature)

- UPPCB during inspection dated 13.01.2023 collected ground water sample from the handpump in front of M/s Dhampur Bio Organics limited in which the ground water quality is found within the prescribed limits for drinking water. Copy of sample results is annexed as **Annuxre-19**.
- UPPCB during inspection dated 13.01.2023 collected ground water sample from the borewell near residential colony of M/s Dhampur Bio Organics limited in which the ground water quality is found within the prescribed limits for drinking water. Copy of sample results is annexed as **Annuxre-20**.
- UPPCB vide letter dated 13.01.2023 has sent a letter to Chief Medical Officer District Sambhal to send report on the health of local people of the nearby area of the industry. Reply of CMO is awaited. Copy of letter dated 13.01.2023 is annexed as **Annuxre-21**

G.C. Arya
17/1/23

(G.C. Arya)
Environment Engineer, Circle-7

अभिषेक त्रिपाठी

(Abhishek Tripathi)
Incharge, Circle-7

**Uttar Pradesh Pollution Control Board**

Building. No TC-12V Vibhuti Khand, Gomti Nagar, Lucknow-226010

Phone:0522-2720828,2720831, Fax:0522-2720764, Email: info@uppcb.com, Website: www.uppcb.com

152627/UPPCB/Moradabad(UPPCBRO)/CTO/both/BHIM NAGAR/2022 Date: 25/03/2022**To,****M/s****DSM SUGAR ASMOLI DISTILLERY DIVISION****A-5 DSM Sugar Asmoli, Sambhal U.P.,SHAMBHAL,244304**

Consolidated Consent to Operate and Authorisation hereinafter referred to as the CCA (Consolidated Consent & authorization) (Fresh) under Section-25 of the “Water (Prevention & Control of Pollution) Act, 1974” and under Section-21 of the “Air (Prevention & Control of Pollution) Act, 1981”

Consent No-15499258 Date-25/03/2022

CCA is hereby granted to **DSM SUGAR ASMOLI DISTILLERY DIVISION** located at **A-5 DSM Sugar Asmoli, Sambhal U.P.,SHAMBHAL,244304**. subject to the provisions of **the Water Act, Air Act** and the orders that may be made further and subject to following terms and conditions :-

1. This CCA DSM SUGAR ASMOLI DISTILLERY DIVISION **granted for the period from 25/03/2022 to 31/12/2023** and valid for manufacturing of following products with **Capital Investment/Net Assets Values 8737.8388672 Lakhs**

| S No | Product | Quantity | Unit |
|---------|---------|----------|------|
|---------|---------|----------|------|

2. Specific Conditions under Water Act :-

(i) The daily quantity of effluent discharge (KLD) :-

| Kind of Effluent | Quantity(KLD) | Treatment facility and discharge point |
|-------------------|---------------|--|
| Domestic | 40 KLD | STP |
| Industrial | ZLD | ETP |

(ii) **Trade Effluent Treatment and Disposal** :-The applicant shall operate **Effluent Treatment Plant** consisting of primary/secondary and tertiary treatment as is required with reference to influent quantity and quality.

In case of stoppage of functioning of ETP, production has to be stopped immediately and this Board has to be intimated by fax/phone/email with a report in this regard to be dispatched immediately.

(iii) The treated effluent shall be recycled to the maximum extent and should be reused within the premises for gardening etc. Quality of the treated effluent shall meet to the following general and specific standards as prescribed under Environment (Protection) Rules, 1986 and applicable to the unit from time-to-time :-

Industrial Effluent Quality Standard

| S.No. | Parameter | Standard |
|-------|-----------|----------|
|-------|-----------|----------|

| | | |
|---|-----------------------|-----|
| 1 | Quantity of Discharge | ZLD |
|---|-----------------------|-----|

(iv) Sewage Treatment and Disposal :- The applicant shall provide comprehensive STP as is required with reference to influent quantity and quality. In case of stoppage of functioning of STP, production has to be stopped immediately and this Board has to be intimated by fax/phone/email with a report in this regard to be dispatched immediately.

(v) The treated sewage shall be reused in gardening and the same shall be maintained continuously so as to achieve the quality of the treated effluent to the following standards.

| S No. | Parameters | Standards |
|-------|------------|-----------|
| 1 | pH | 5.5-9 |
| 2 | BOD (mg/L) | 30mg/l |
| 3 | TSS (mg/L) | 100mg/l |

3. Conditions under Air Act :-

i) The applicant shall use following fuel and install a comprehensive control system consisting of control equipment as is required with reference to generation of emissions and operate and maintain the same continuously so as to achieve the level of pollutants to the following standards

Air Pollution Source Details

| S No. | Air Pollution Source | Type of fuel | Stack no | Control Device | Height of Stack |
|-------|-----------------------|------------------|----------|--------------------|--|
| 1 | Slop Boiler 35 TPH | Slop and Bagasse | 01 | Particulate Matter | Bag filter as APCS and stack height of 70 meters from ground level |
| 2 | Slop Boiler 45 TPH | Slop and Bagasse | 02 | Particulate Matter | Electrostatic Precipitator as APCS along with stack height of 77 meter from ground level |

Emission Quality Standards

| S No. | Stack no | Parameters | Standards |
|-------|----------|--------------------|-----------------------|
| 1 | 01 | Particulate Matter | 50 mg/Nm ³ |
| 2 | 02 | Particulate Matter | 50 mg/Nm ³ |

In case of stoppage of functioning of air pollution control equipment, production has to be stopped immediately and this Board has to be intimated by fax/phone/email with a report in this regard to be dispatched immediately

ii) Noise from the D.G. Set and other source(s) should be controlled by providing an acoustic enclosure as is required for meeting the ambient noise standards for night and day time as prescribed for respective areas/zones (Industrial, Commercial, Residential, Silence) which are as follows :-

Day time : from 6.00 a.m. to 10.00 p.m., Night time: from 10.00 p.m. to 6.00 a.m.

(iii) The unit will not use any type of restricted fuel.

| Standards for Noise level in db(A) Leq | Industrial Area | | Commercial Area | | Residential Area | | Silence Zone | |
|--|-----------------|------------|-----------------|------------|------------------|------------|--------------|------------|
| | Day Time | Night Time | Day Time | Night Time | Day Time | Night Time | Day Time | Night Time |
| | 75 | 70 | 65 | 55 | 55 | 45 | 50 | 40 |

6. Compulsory documents to be submitted by the Industry/Unit :-

- (i) Annual return in Form-4 and Waste Disposal Manifest in Form-10 under Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016 and Third Party Audit Report.
 - (ii) Environment Statement in Form-V of Environment (Protection) Rules, 1986.
 - (iii) Quarterly compliance report of the CCA, photograph of ETP/APCs/Waste Storage Area.
7. Unit has to apply for renewal of CCA well in advance of 60 days of expiry of this CCA.
8. Competent Authority reserves the right to change/modify/add any time any condition of this CCA.
9. Unit has to comply with the other general conditions as annexed herewith. Non compliance of any provision of this CCA and provisions of the Water Act, Air Act and Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016 will results in legal action under the aforesaid Acts and Rules.

AJAY KUMAR SHARMA
Chief Environment Officer
Digitally signed by AJAY KUMAR SHARMA
Date: 2022.04.27 21:11:17 +05'30'

Copy to:

Regional Officer Moradabad to ensure the compliance of the conditions imposed in the consent order.

AJAY KUMAR SHARMA
Chief Environment Officer
Digitally signed by AJAY KUMAR SHARMA
Date: 2022.04.27 21:11:44 +05'30'

Annexure

Specific Conditions

1. The consent to operate issued vide letter number 139232/U PPCB/Moradabad(U PPCBRO)/CTO/water/BHIM NAGAR/2021 dated 25-10-2021 and 139197/U PPCB/Moradabad(U PPCBRO)/CTO/air/BHIMNAGAR/2021 dated 25-10-2021 is hereby revoked.
2. Bio-composting is not allowed for disposal of Industrial effluent.
3. This Consent to Operate is valid for production of 325 KLD Rectified Spirit/ENA/Absolute Alcohol/ Ethyl Acetate and 8.5 MW co-generation power by using B Heavy Molasses/ Sugar Syrup and 250 KLD Rectified Spirit/ENA/Absolute Alcohol/ Ethyl Acetate and 8.5 MW co-generation power by using C Heavy Molasses.
4. Unit shall dismantle the turbine of 3.5 MW within 03 months.
5. Unit shall dispose spent wash through MEE and the concentrated spent wash shall be disposed through slop boiler of 45 TPH and 35 TPH.
6. Unit Shall restrict lined storage capacity to 07 days of spent wash generation.
7. Unit shall operate in Zero Liquid Discharge and no effluent is allowed to discharge outside the premises.
8. Unit shall comply with the directions of Hon'ble Supreme Court, Hon'ble NGT passed by time to time.
9. Unit shall operate STP of 60 KLD for the treatment of 40 KLD sewage and the treated water shall be as per norms specified in Environment (Protection) Rules 1986 and the treated water shall be utilized in irrigation on land.
10. Unit shall install Electromagnetic Flow Meter at inlet and outlet of STP and shall maintain the records.

11. Unit shall maintain the installed online emission monitoring system at 35 TPH and 45 TPH slop boilers and maintain the records, and ensure the connectivity to the servers of CPCB and UPPCB.
12. Fly ash shall be stored separately as per CPCB guidelines so that it should not adversely affect the air quality, becoming air borne by wind or water regime during rainy season by flowing along with storm water. Direct exposure of workers to fly ash & dust shall be avoided.
13. The unit shall Established Miyawaki forest as per the GO no. 1011/81-7-2021-09(rit)/2016 dated 13.10.2021 of Deptt. of Environment, forest and climate change and shall submit Bank Guarantee of Rs. 2,00,000/- within months time along with the proposal for proposed plantation.
14. Unit shall identify recipient drains/ rivulets and their u/s & d/s location in consultation with UPPCB and shall carry out monthly monitoring of identified recipient drains at u/s & d/s location through lab recognized under Environment (Protection) Act, 1986 and shall submit the analysis report on monthly basis by 10th of every month to CPCB and UPPCB.
15. Unit shall use concentrated spent wash :press mud ratio of 1:1.6 and shall provide documentary proof support for procurement/ availability of press mud, sale of compost and compost quality on monthly basis by 10th of every month to CPCB and UPPCB.
16. Unit must operate and maintain properly the installed flow meter and web camera and shall ensure on line connectivity of flow meter and web camera with server of CPCB and UPPCB.
17. Unit shall develop Green Belt in minimum 33 percent area of Industrial Premises as per the provisions laid down in office order no. H16405/220/2018/02 dated 16-02-2018 of U.P. Pollution Control Board. The copy of said office order is available on the website of U.P. Pollution Control Board www.uppcb.com.
18. Process effluent / any waste water shall not be allowed to mix with storm water. Storm water drain shall be passed through guard pond.
19. Unit shall comply with the conditions of NOC issued by ground water department Govt. of Uttar Pradesh for abstraction of ground water, valid till 28-06-2026.
20. The overall noise levels in and around area shall be kept well within the standards by providing noise control measures including acoustic hoods, silencers, enclosures etc, on all sources of noise generation. The ambient noise level shall confirm to the standards under the Environment (Protection) Act 1986.
21. Unit shall comply the provisions of Hazardous and Other Waste (Management and Transboundary Movement) Rules 2016 and shall obtain authorization for disposal of hazardous waste.
22. Unit shall comply the provisions of Water (Prevention and Control of Pollution) Act 1974 as Amended and Environment (Protection) Act 1986, and direction issued by Hon'ble National Green Tribunal, New Delhi in Order dated 13.07.2017 in OA no. 200/2014, M.C. Mehta v/s Union of India.
23. Unit shall submit ground water quality monitoring report done by MoEF & CC approved laboratory in every 3 months.
24. Unit shall submit the ambient air quality report and stack report of the air pollution sources from laboratory authorized from MOEF & CC on quarterly basis.
25. This Consent order shall automatically become invalid on issuance of Closure Order by C.P.C.B / UPPCB and further on Revoking of Closure order, the Consent order shall become valid.

General Conditions:-

The applicant shall get analyse the samples of effluent/emission/hazardous wastes at least once in a three month from the laboratory recognized by the MoEF and shall report to the UEPPCB.

1. The applicant shall however, not without the prior consent of the Board bring into use any new or altered outlet for the discharge of effluent or gases emission or sewage waste from the unit.
2. Treated waste water and domestic waste water shall be disposed jointly at one disposal point. The applicant shall provide discharge measurement equipment at final disposal point.
3. The applicant shall strictly comply with conditions of this CCA and submit compliance report of stipulated conditions within 30 days of receipt of this CCA. If, at any point of time, it is found that the industry is not complying with stipulated conditions or any further direction/instruction issued by the Board, legal action

shall be initiated against the applicant.

4. The applicant shall maintain good house keeping. All valves/pipes/sewer/drains etc. must be leak-proof
5. The industry shall provide uninterrupted entry to the STP's/ETP's inlet and outlet points, Air Pollution Control equipment and stack for smooth sampling/monitoring of efficiency of pollution control measures.
6. The industry shall provide "Inspection Book" at the time of inspection to the Board's officials.
7. Whenever due to any accident or other unforeseen act or event, such emission occurs or is apprehended to occur in excess of standards laid down, such information shall be reported to the Board's offices and all other concerned offices. In case of failure of pollution control equipment, the production process connected to it shall be stopped with immediate effect.
8. The industry shall operate in a manner so that all emissions be emitted through designated chimney/stack only.
9. In case of any damage to the agriculture productivity, human habitation etc. by the operation of industry, it shall be imperative to stop production in the industry with immediate effect and such information shall be reported to Board's offices. The industry shall be liable to pay compensation also in such cases as decided by the Competent Authority.
10. The applicant shall apply before the 60 days of expiry of CCA or any change in production types/production capacity/manufacturing process/capacity enhancement etc. or any change in effluent discharge point or emission point
11. The Board reserves the right to revoke/add/modify any stipulated condition issued along with CCA, as may be necessary.
12. The person authorized shall not rent, lend, sell, transfer or otherwise transport the hazardous waste without obtaining prior permission of the Board.
13. Any unauthorized change in personnel, equipment as working condition as mentioned in the application by the person authorized shall constitute a breach of his authorization.
14. It is the duty of the authorized person to take prior permission of the Board to close down the facility.
15. The authorization is valid for temporary storage of Hazardous Waste within premises only.
16. The authorized agency shall ensure that on-line data with regard to quantity and nature of hazardous chemicals being used in the plant as well as air emission and waste generated within premises is displayed on Display Board of size 6x4 feet outside the main factory gate within premises
17. It is duty of the authorized person to take prior permission of this Board to close and cleanup the facility for treatment, storage and disposal of hazardous waste.
18. The applicant shall maintain record of hazardous waste in Form-3 and shall submit annual return in Form-4 on or before the 30th day of June following to the financial year to which that return relates.
19. In no case any hazardous waste shall be disposed off on land, in any drain, or into any water stream. All spillage must also be safely collected and stored.
20. Before the hazardous waste is stored or dumped in the facility, applicant must conduct a detailed physical and chemical analysis of hazardous waste sample and report to the Board.
21. Dried hazardous sludge from the process in the plant shall be stored in double lined HDPE pit constructed with R.C.C. or such material which does not react with the waste contained in it.
22. The storage area should be fenced properly and Sign/Notice Board indicating 'Danger' and 'Hazardous' shall be displayed at appropriate position both in Hindi and English.
23. The industry shall store non-ferrous metal waste, used oil/spent oil waste in sealed drums placed on impervious floor under covered shed. Hazardous waste if required shall be sold only to Registered Recyclers/Re-processors.
24. In case of any transportation of hazardous waste, the details in Form-10 of the Hazardous and Other Wastes Rules, 2016 shall be submitted to the Board.

Chief Environment Officer



UTTAR PRADESH POLLUTION CONTROL BOARD

TC-12V, Vibhuti Khand, Gomti Nagar, Lucknow-226010

Phone:0522-2720828,2720831 Fax:0522-2720764 Email: info@uppcb.com Website: www.uppcb.com

Ref. No : 14112/UPPCB/Moradabad(UPPCBRO)/HWM/BHIM NAGAR/2021

Dated :02/06/2021

To,

M/s DSM SUGAR ASMOLI DISTILLERY DIVISION

A-5 DSM SUGAR ASMOLI ASMOLI SAMBHAL UP, SHAMBHAL, 244304

Tehsil :Sambhal

District :BHIM NAGAR

Sub :- Authorisation issued under the provisions of Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016

1. Number of authorization and date of issue 14112 and 02/06/2021 .
2. Reference of application (No. and date) 11715204 and 20/03/2021 .
3. Mr MUKESH KASHYAP of M/s DSM SUGAR ASMOLI DISTILLERY DIVISION is hereby granted an authorization based on the enclosed signed inspection report for generation, collection, utilization, storage and disposal or any other use of hazardous or other wastes or both on the premises situated at A-5 DSM SUGAR ASMOLI ASMOLI SAMBHAL UP, SHAMBHAL, .

Details of Authorisation

| S No. | Category of Hazardous Waste as per the Schedules I, II and III of these rules | Authorised mode of disposal or recycling or utilization or co-processing, etc. | Quantity(ton/annum) |
|-------|---|--|---------------------|
| 1 | Schedule I (Category 5.1)waste oil | TSD/ Authorized Recyclers | 12KL per annum |

1. The authorization shall be valid for a period of 02/06/2026 from the date of issue of this letter .
2. The authorization is subject to the following general and specific conditions (please specify any conditions that need to be imposed over and above general conditions, if any) .

A General Conditions of Authorization -

1. The authorised person shall comply with the provisions of the Environment (Protection) Act, 1986, and the rules made there under .
2. The authorisation or its renewal shall be produced for inspection at the request of an officer authorised by the State Pollution Board .
3. The person authorized shall not rent, lend, sell, transfer or otherwise transport the hazardous and other wastes except what is permitted through this authorization .
4. Any unauthorized change in personnel, equipment or working conditions as mentioned in the application by the person authorized shall constitute a breach of his authorisation .
5. The person authorised shall implement Emergency Response Procedure (ERP) for which this authorisation is being granted considering all site specific possible scenarios such as spillages, leakages, fire etc. and their possible impacts and also carry out mock drill in this regard at regular interval of time .



GROUND WATER DEPARTMENT

(Namami Gange & Rural Water Supply Department)

Ministry of Jal Shakti
Government of Uttar Pradesh

Form 8 (C)

[See Rule 8(1)]

AUTHORIZATION/ NO-OBJECTION CERTIFICATE FOR SINKING OF NEW WELL FOR INDUSTRIAL/ COMMERCIAL/ INFRASTRUCTURAL OR BULK USER OF GROUND WATER

[Under Section 14 of the Uttar Pradesh Ground Water Management and Regulation Act, 2019.]

AUTHORIZATION/ NO-OBJECTION CERTIFICATE NO: NOC034938

VALID UP TO : 28/06/2026

{UIS10(1) of the Uttar Pradesh Ground Water Management and Regulation Act, 2019}

| | | | |
|---|---|---|-----------------|
| Registration No.: 202104000117 | | | |
| Name of the Owner | JAGVEER SINGH | | |
| Designation पद | Dy GM Production | Company Name कंपनी का नाम | Jagveer Singh |
| Company Address कंपनी का पता | DSM SUGAR ASMOLI ASMOLI SAMBHAL UP SHAMBHAL, | Authorization Letter प्राधिकार पत्र | Download |
| Address of the Applicant | DSM SUGAR ASMOLI ASMOLI SAMBHAL | Application Form Serial No. | SMBL0421NIN0006 |
| Date of Submission | 08/04/2021 | Specimen Signature | |
| Location Particulars | | | |
| District | Sambhal | Block | ASMOLI |
| Plot No./Khasra No. | existing Premises details attached | Municipality/Corporation | NA |
| Ward No./Holding No. | | | NA |
| Particular of the Existing Well and Pumping Device | | | |
| Date of Construction/Sinking of the Well | 01/04/2007 | | |
| Type of Well | Tube Well/Boring | Depth of the Well (In meter) | 60.00 |
| Purpose of well | Industrial | Assembly Size(For Tube Well) | |
| Strainer Position (For Tube Well) | | | |
| Type of Pump Used | Submersible | H.P. of the Pump | 15.00 |
| Operational Device | Electric Motor | Rate of Withdrawal (m3/hr.) | 40.00 |

| | | | |
|---|-------|---|-------|
| Date of Energization (In Case of Electric Pump) | | 01/04/2007 | |
| Maximum Allowable Rate of Withdrawal (m3/hr.): | 40.00 | Maximum Allowable Running Hours Per Day: | 3.00 |
| Maximum Allowable Annual Extraction of Ground Water: | | | 18000 |

This No-Objection certificate authorizes the owner applicant (user) to sink a well in the location specified at Sl. (2) for extraction of ground water at a rate not exceeding that as shown at Sl. (3j), for Running Hours 1 day as shown at Sl. (3k), and for maximum allowable annual extraction of ground water as shown at Sl. (3k) and is valid subject to the observance of the conditions stated overleaf.

GENERAL CONDITIONS:

- In case of any change of ownership of the proposed well, fresh authorization has to be obtained.
- No change of location, design, rate of withdrawal and pumping device in respect of the proposed well as indicated at SL (2) and (3) of this certificate shall be made without prior permission of the Competent Authority. Any deviation in this regard shall lead to cancellation of this authorization
- For the purpose of measuring and recording the quantity of ground water extracted, every said user shall affix digital water flow meters (conforming to BIS/ IS standards) having telemetry system in the abstraction structure, which record rate and quantum of extraction, at outlet of pumping devices and it shall be presumed that the quantity recorded by the meter has been extracted by the said user, until the contrary is proved. The rate of extraction of ground water from the well as shown in item 3(k) shall not exceed to the recorded rate from water meters
- The concerned Authority reserves the right to stop extraction of ground water from the well due to quality hazards or any other reasons, if the situation so demands
- In case of any change of ownership of the existing well, fresh registration has to be obtained.
- No change of location, design, rate of withdrawal and pumping device in respect of the existing well as indicated at Sl. (2) and (3) of this certificate shall be made without prior permission of the Competent Authority. Any deviation in this regard shall lead to cancellation of this registration
- In case, any of the particulars / information furnished by the applicant in his application for issuance of this registration is found to be incorrect during verification at any subsequent stage , this registration is liable for cancellation.
- The Certificate of Authorization/ NOC shall be valid for a period of five years from the date of issue. The applicant shall have to apply for renewal through a fresh application, at least ninety days prior to expiry of its validity.
- Construction of piezometers and installation of digital water level recorders with telemetry shall be mandatory for user. Depth and zone tapped of piezometer should be commensurate with that of the pumping well. The data, obtained from digital water level recorders shall be made available to this office on monthly basis
- **Guidelines for Installation of Piezometers and their Monitoring**

Piezometer is a borewell /tubewell used only for measuring the water level by lowering the tape/ sounder or automatic water level measuring equipment. It is also used to take water sample for water quality testing when ever needed. General guidelines for installation of piezometers are as follows:

- The piezometer is to be installed/constructed at the minimum of 50 m distance from the pumping well through which ground water is being withdrawn. The diameter of the piezometer should be about 4" to 6".
- The depth of the piezometer should be same as is case of the pumping well from which ground water is being abstracted. If, more than one piezometers are installed the second piezometer should monitor the shallow ground water regime. It will facilitate shallow as well as deeper ground water aquifer monitoring.
- No. of piezometers to be constructed & Type of water level monitoring mechanism shall be as per below table:

| S.No | Quantum of Ground water withdrawal (cum/day) | No.of piezometers required | Monitoring Mechanism | |
|------|--|----------------------------|----------------------|---------------------|
| | | | Manual | DWLR with Telemetry |
| 1 | < 10 | 0 | 0 | 0 |
| 2 | 11 - 50 | 1 | 1 | 0 |
| 3 | 50- 500 | 1 | 0 | 1 |
| 4 | > 500 | 2 | 0 | 2 |

- The measuring frequency should be monthly and accuracy of measurement should be up to cm. the reported measurement should be given in meter upto two decimal.
- For measurement of water level sounder or automatic water level recorder (AWLR)/ Digital Automatic water level recorder (DWLR) with telemetry system should be used for accuracy.
- The measurement of water level in piezometer should be taken, only after the pumping from the surrounding tube wells has been stopped for about four to six hours.
- All the details regarding coordinates, reduced level (with respect to mean level), depth, zone taped and assembly lowered should be provided for bringing the piezometer into the Hydrograph Monitoring System for Ground Water Department, Uttar Pradesh, and for its validation.
- The ground water quality has to be monitored twice in a year during pre-monsoon (May/June) and post-monsoon (October/November)

periods. Quality may be got analyzed from NABL approved lab. Besides, one sample (1 lt capacity bottle) to the concerned Director, Ground Water Department, Uttar Pradesh, for chemical analysis.

- A Permanent display board should be installed at piezometer/Tube wells site for providing the location, piezometer/ tube well number, depth and zone tapped of piezometer/tube well for standard referencing and identification.
- Any other site specific requirement regarding safety and access for measurement may be taken care off.
- Any other condition(s) that may be imposed by the concerned Authority.
- In case, any of the particulars I information furnished by the applicant in his application for issuance of this permit is found to be incorrect during verification at any subsequent stage, this permit is liable for cancellation.
- Any other condition imposed by the concerned Authority.
- In case, any of the particulars I information furnished by the applicant in his application for issuance of this permit is found to be incorrect during verification at any subsequent stage, this permit is liable for cancellation.
-
- **SPECIFIC CONDITIONS:**
- **(A) For Industrial User:** No Objection Certificate for ground water extraction by industries shall be granted subject to the following specific conditions:
 - i) No Objection Certificate shall be granted only in such cases where local government water supply agencies are not able to supply the desired quantity of water.
 - ii) All industries shall be required to adopt latest water efficient technologies so as to reduce dependence on ground water resources.
 - iii) All industries abstracting ground water in excess of 100 m³/d shall be required to undertake annual water audit through Confederation of Indian Industries (CII)/ Federation Indian Chamber of Commerce and Industry (FICCI)/ National Productivity Council (NPC) certified auditors and submit audit reports within three months of completion of the same to CGWA. All such industries shall be required to reduce their ground water use by at least 20% over the next three years through appropriate means.
 - iv) Construction of observation well(s) (piezometer)(s) within the premises and installation of appropriate water level monitoring mechanism as mentioned in General Condition no.10 shall be mandatory for industries drawing/ proposing to draw more than 10 m³ /day of ground water and. Monitoring of water level shall be done by the project proponent. The piezometer (observation well) shall be constructed at a minimum distance of 15 m from the bore well/production well. Depth and aquifer zone tapped in the piezometer shall be the same as that of the pumping well/ wells. Monthly water level data shall be submitted online to the Ground Water Department, UP.
 - v) The proponent shall be required to adopt roof top rain water harvesting/ recharge in the project premises. Industries which are likely to pollute ground water (chemical, pharmaceutical, dyes, pigments, paints, textiles, tannery, pesticides/ insecticides, fertilizers, slaughter house, explosives etc.) shall store the harvested rain water in surface storage tanks for use in the industry.
 - vi) Injection of treated/ untreated waste water into aquifer system is strictly prohibited.
 - vii) Industries which are likely to cause ground water pollution e.g. Tanning, Slaughter Houses, Dye, Chemical/ Petrochemical, Coal washeries, other hazardous units etc. (as per CPCB list) need to undertake necessary well head protection measures to ensure prevention of ground water pollution.
-
- **(B) Infrastructural User:** The No Objection Certificate for ground water abstraction will be granted subject to the following specific conditions:
 - i) In case of infrastructure projects that require dewatering, proponent shall be required to carry out regular monitoring of dewatering discharge rate (using a digital water flow meter) and submit the data online to Ground Water Department, UP as applicable. Monitoring records and results should be retained by the proponent for two years, for inspection or reporting as required by District Ground Water Management Council.
 - ii) Installation of Sewage Treatment Plants (STP) shall be mandatory for new projects, where ground water requirement is more than 20 m³ /day. The water from STP shall be utilized for toilet flushing, car washing, gardening etc

This certificate is electronically generated and does not require digital signature



GROUND WATER DEPARTMENT

(Namami Gange & Rural Water Supply Department)

Ministry of Jal Shakti

Government of Uttar Pradesh

Form 8 (C)

[See Rule 8(1)]

AUTHORIZATION/ NO-OBJECTION CERTIFICATE FOR SINKING OF NEW WELL FOR INDUSTRIAL/ COMMERCIAL/ INFRASTRUCTURAL OR BULK USER OF GROUND WATER

[Under Section 14 of the Uttar Pradesh Ground Water Management and Regulation Act, 2019.]

AUTHORIZATION/ NO-OBJECTION CERTIFICATE NO: NOC039759

VALID UP TO : 28/06/2026

{UIS10(1) of the Uttar Pradesh Ground Water Management and Regulation Act, 2019}

| | | | |
|---|---|---|-------------------------------|
| Registration No.: 202104000085 | | | |
| Name of the Owner | JAGVEER SINGH | | |
| Designation पद | Dy GM Production | Company Name कंपनी का नाम | DSM SUGAR ASMOLI (SUGAR UNIT) |
| Company Address कंपनी का पता | DSM SUGAR ASMOLI, ASMOLI SAMBHAL UP, | Authorization Letter प्राधिकार पत्र | Download |
| Address of the Applicant | DSM SUGAR ASMOLI ASMOLI SAMBHAL | Application Form Serial No. | SMBL0421NIN0005 |
| Date of Submission | 06/04/2021 | Specimen Signature | |
| Location Particulars | | | |
| District | Sambhal | Block | ASMOLI |
| Plot No./Khasra No. | existing Premises details attached | Municipality/Corporation | NA |
| Ward No./Holding No. | | | NA |
| Particular of the Existing Well and Pumping Device | | | |
| Date of Construction/Sinking of the Well | 01/04/2007 | | |
| Type of Well | Tube Well/Boring | Depth of the Well (In meter) | 60.00 |
| Purpose of well | Industrial | Assembly Size(For Tube Well) | |
| Strainer Position (For Tube Well) | | | |
| Type of Pump Used | Turbine | H.P. of the Pump | 40.00 |
| Operational Device | Electric Motor | Rate of Withdrawal (m3/hr.) | 100.00 |

| | | | |
|---|--------|---|-------|
| Date of Energization (In Case of Electric Pump) | | 01/04/2007 | |
| Maximum Allowable Rate of Withdrawal (m3/hr.): | 100.00 | Maximum Allowable Running Hours Per Day: | 4.00 |
| Maximum Allowable Annual Extraction of Ground Water: | | | 60000 |

This No-Objection certificate authorizes the owner applicant (user) to sink a well in the location specified at Sl. (2) for extraction of ground water at a rate not exceeding that as shown at Sl. (3j), for Running Hours 1 day as shown at Sl. (3k), and for maximum allowable annual extraction of ground water as shown at Sl. (3k) and is valid subject to the observance of the conditions stated overleaf.

GENERAL CONDITIONS:

- In case of any change of ownership of the proposed well, fresh authorization has to be obtained.
- No change of location, design, rate of withdrawal and pumping device in respect of the proposed well as indicated at SL (2) and (3) of this certificate shall be made without prior permission of the Competent Authority. Any deviation in this regard shall lead to cancellation of this authorization
- For the purpose of measuring and recording the quantity of ground water extracted, every said user shall affix digital water flow meters (conforming to BIS/ IS standards) having telemetry system in the abstraction structure, which record rate and quantum of extraction, at outlet of pumping devices and it shall be presumed that the quantity recorded by the meter has been extracted by the said user, until the contrary is proved. The rate of extraction of ground water from the well as shown in item 3(k) shall not exceed to the recorded rate from water meters
- The concerned Authority reserves the right to stop extraction of ground water from the well due to quality hazards or any other reasons, if the situation so demands
- In case of any change of ownership of the existing well, fresh registration has to be obtained.
- No change of location, design, rate of withdrawal and pumping device in respect of the existing well as indicated at Sl. (2) and (3) of this certificate shall be made without prior permission of the Competent Authority. Any deviation in this regard shall lead to cancellation of this registration
- In case, any of the particulars / information furnished by the applicant in his application for issuance of this registration is found to be incorrect during verification at any subsequent stage , this registration is liable for cancellation.
- The Certificate of Authorization/ NOC shall be valid for a period of five years from the date of issue. The applicant shall have to apply for renewal through a fresh application, at least ninety days prior to expiry of its validity.
- Construction of piezometers and installation of digital water level recorders with telemetry shall be mandatory for user. Depth and zone tapped of piezometer should be commensurate with that of the pumping well. The data, obtained from digital water level recorders shall be made available to this office on monthly basis
- **Guidelines for Installation of Piezometers and their Monitoring**

Piezometer is a borewell /tubewell used only for measuring the water level by lowering the tape/ sounder or automatic water level measuring equipment. It is also used to take water sample for water quality testing when ever needed. General guidelines for installation of piezometers are as follows:

- The piezometer is to be installed/constructed at the minimum of 50 m distance from the pumping well through which ground water is being withdrawn. The diameter of the piezometer should be about 4" to 6".
- The depth of the piezometer should be same as is case of the pumping well from which ground water is being abstracted. If, more than one piezometers are installed the second piezometer should monitor the shallow ground water regime. It will facilitate shallow as well as deeper ground water aquifer monitoring.
- No. of piezometers to be constructed & Type of water level monitoring mechanism shall be as per below table:

| S.No | Quantum of Ground water withdrawal (cum/day) | No.of piezometers required | Monitoring Mechanism | |
|------|--|----------------------------|----------------------|---------------------|
| | | | Manual | DWLR with Telemetry |
| 1 | < 10 | 0 | 0 | 0 |
| 2 | 11 - 50 | 1 | 1 | 0 |
| 3 | 50- 500 | 1 | 0 | 1 |
| 4 | > 500 | 2 | 0 | 2 |

- The measuring frequency should be monthly and accuracy of measurement should be up to cm. the reported measurement should be given in meter upto two decimal.
- For measurement of water level sounder or automatic water level recorder (AWLR)/ Digital Automatic water level recorder (DWLR) with telemetry system should be used for accuracy.
- The measurement of water level in piezometer should be taken, only after the pumping from the surrounding tube wells has been stopped for about four to six hours.
- All the details regarding coordinates, reduced level (with respect to mean level), depth, zone taped and assembly lowered should be provided for bringing the piezometer into the Hydrograph Monitoring System for Ground Water Department, Uttar Pradesh, and for its validation.
- The ground water quality has to be monitored twice in a year during pre-monsoon (May/June) and post-monsoon (October/November)

periods. Quality may be got analyzed from NABL approved lab. Besides, one sample (1 lt capacity bottle) to the concerned Director, Ground Water Department, Uttar Pradesh, for chemical analysis.

- A Permanent display board should be installed at piezometer/Tube wells site for providing the location, piezometer/ tube well number, depth and zone tapped of piezometer/tube well for standard referencing and identification.
- Any other site specific requirement regarding safety and access for measurement may be taken care off.
- Any other condition(s) that may be imposed by the concerned Authority.
- In case, any of the particulars I information furnished by the applicant in his application for issuance of this permit is found to be incorrect during verification at any subsequent stage, this permit is liable for cancellation.
- Any other condition imposed by the concerned Authority.
- In case, any of the particulars I information furnished by the applicant in his application for issuance of this permit is found to be incorrect during verification at any subsequent stage, this permit is liable for cancellation.
-
- **SPECIFIC CONDITIONS:**
- **(A) For Industrial User:** No Objection Certificate for ground water extraction by industries shall be granted subject to the following specific conditions:
 - i) No Objection Certificate shall be granted only in such cases where local government water supply agencies are not able to supply the desired quantity of water.
 - ii) All industries shall be required to adopt latest water efficient technologies so as to reduce dependence on ground water resources.
 - iii) All industries abstracting ground water in excess of 100 m³/d shall be required to undertake annual water audit through Confederation of Indian Industries (CII)/ Federation Indian Chamber of Commerce and Industry (FICCI)/ National Productivity Council (NPC) certified auditors and submit audit reports within three months of completion of the same to CGWA. All such industries shall be required to reduce their ground water use by at least 20% over the next three years through appropriate means.
 - iv) Construction of observation well(s) (piezometer)(s) within the premises and installation of appropriate water level monitoring mechanism as mentioned in General Condition no.10 shall be mandatory for industries drawing/ proposing to draw more than 10 m³ /day of ground water and. Monitoring of water level shall be done by the project proponent. The piezometer (observation well) shall be constructed at a minimum distance of 15 m from the bore well/production well. Depth and aquifer zone tapped in the piezometer shall be the same as that of the pumping well/ wells. Monthly water level data shall be submitted online to the Ground Water Department, UP.
 - v) The proponent shall be required to adopt roof top rain water harvesting/ recharge in the project premises. Industries which are likely to pollute ground water (chemical, pharmaceutical, dyes, pigments, paints, textiles, tannery, pesticides/ insecticides, fertilizers, slaughter house, explosives etc.) shall store the harvested rain water in surface storage tanks for use in the industry.
 - vi) Injection of treated/ untreated waste water into aquifer system is strictly prohibited.
 - vii) Industries which are likely to cause ground water pollution e.g. Tanning, Slaughter Houses, Dye, Chemical/ Petrochemical, Coal washeries, other hazardous units etc. (as per CPCB list) need to undertake necessary well head protection measures to ensure prevention of ground water pollution.
-
- **(B) Infrastructural User:** The No Objection Certificate for ground water abstraction will be granted subject to the following specific conditions:
 - i) In case of infrastructure projects that require dewatering, proponent shall be required to carry out regular monitoring of dewatering discharge rate (using a digital water flow meter) and submit the data online to Ground Water Department, UP as applicable. Monitoring records and results should be retained by the proponent for two years, for inspection or reporting as required by District Ground Water Management Council.
 - ii) Installation of Sewage Treatment Plants (STP) shall be mandatory for new projects, where ground water requirement is more than 20 m³ /day. The water from STP shall be utilized for toilet flushing, car washing, gardening etc

This certificate is electronically generated and does not require digital signature



GROUND WATER DEPARTMENT

(Namami Gange & Rural Water Supply Department)

Ministry of Jal Shakti

Government of Uttar Pradesh

Form 8 (C)

[See Rule 8(1)]

AUTHORIZATION/ NO-OBJECTION CERTIFICATE FOR SINKING OF NEW WELL FOR INDUSTRIAL/ COMMERCIAL/ INFRASTRUCTURAL OR BULK USER OF GROUND WATER

[Under Section 14 of the Uttar Pradesh Ground Water Management and Regulation Act, 2019.]

AUTHORIZATION/ NO-OBJECTION CERTIFICATE NO: NOC013653

VALID UP TO : 28/06/2026

{UIS10(1) of the Uttar Pradesh Ground Water Management and Regulation Act, 2019}

| | | | |
|---|---|---|-----------------------------|
| Registration No.: 202104000082 | | | |
| Name of the Owner | JAGVEER SINGH | | |
| Designation पद | Dy GM Production | Company Name कंपनी का नाम | DSM SUGAR ASMOLI SUGAR UNIT |
| Company Address कंपनी का पता | DSM Sugar Asmoli , Asmoli, Distt - Sambhal (UP) | Authorization Letter प्राधिकार पत्र | Download |
| Address of the Applicant | DSM SUGAR ASMOLI ASMOLI SAMBHAL | Application Form Serial No. | SMBL0421NIN0004 |
| Date of Submission | 06/04/2021 | Specimen Signature | |
| Location Particulars | | | |
| District | Sambhal | Block | ASMOLI |
| Plot No./Khasra No. | existing premises details attached | Municipality/Corporation | NA |
| Ward No./Holding No. | | | NA |
| Particular of the Existing Well and Pumping Device | | | |
| Date of Construction/Sinking of the Well | 01/04/2007 | | |
| Type of Well | Tube Well/Boring | Depth of the Well (In meter) | 60.00 |
| Purpose of well | Industrial | Assembly Size(For Tube Well) | |
| Strainer Position (For Tube Well) | | | |
| Type of Pump Used | Turbine | H.P. of the Pump | 40.00 |
| Operational Device | Electric Motor | Rate of Withdrawal (m³/hr.) | 100.00 |

| | | | |
|---|--------|---|-------|
| Date of Energization (In Case of Electric Pump) | | 01/04/2007 | |
| Maximum Allowable Rate of Withdrawal (m3/hr.): | 100.00 | Maximum Allowable Running Hours Per Day: | 4.00 |
| Maximum Allowable Annual Extraction of Ground Water: | | | 60000 |

This No-Objection certificate authorizes the owner applicant (user) to sink a well in the location specified at Sl. (2) for extraction of ground water at a rate not exceeding that as shown at Sl. (3j), for Running Hours 1 day as shown at Sl. (3k), and for maximum allowable annual extraction of ground water as shown at Sl. (3k) and is valid subject to the observance of the conditions stated overleaf.

GENERAL CONDITIONS:

- In case of any change of ownership of the proposed well, fresh authorization has to be obtained.
- No change of location, design, rate of withdrawal and pumping device in respect of the proposed well as indicated at SL (2) and (3) of this certificate shall be made without prior permission of the Competent Authority. Any deviation in this regard shall lead to cancellation of this authorization
- For the purpose of measuring and recording the quantity of ground water extracted, every said user shall affix digital water flow meters (conforming to BIS/ IS standards) having telemetry system in the abstraction structure, which record rate and quantum of extraction, at outlet of pumping devices and it shall be presumed that the quantity recorded by the meter has been extracted by the said user, until the contrary is proved. The rate of extraction of ground water from the well as shown in item 3(k) shall not exceed to the recorded rate from water meters
- The concerned Authority reserves the right to stop extraction of ground water from the well due to quality hazards or any other reasons, if the situation so demands
- In case of any change of ownership of the existing well, fresh registration has to be obtained.
- No change of location, design, rate of withdrawal and pumping device in respect of the existing well as indicated at Sl. (2) and (3) of this certificate shall be made without prior permission of the Competent Authority. Any deviation in this regard shall lead to cancellation of this registration
- In case, any of the particulars / information furnished by the applicant in his application for issuance of this registration is found to be incorrect during verification at any subsequent stage , this registration is liable for cancellation.
- The Certificate of Authorization/ NOC shall be valid for a period of five years from the date of issue. The applicant shall have to apply for renewal through a fresh application, at least ninety days prior to expiry of its validity.
- Construction of piezometers and installation of digital water level recorders with telemetry shall be mandatory for user. Depth and zone tapped of piezometer should be commensurate with that of the pumping well. The data, obtained from digital water level recorders shall be made available to this office on monthly basis
- **Guidelines for Installation of Piezometers and their Monitoring**

Piezometer is a borewell /tubewell used only for measuring the water level by lowering the tape/ sounder or automatic water level measuring equipment. It is also used to take water sample for water quality testing when ever needed. General guidelines for installation of piezometers are as follows:

- The piezometer is to be installed/constructed at the minimum of 50 m distance from the pumping well through which ground water is being withdrawn. The diameter of the piezometer should be about 4" to 6".
- The depth of the piezometer should be same as is case of the pumping well from which ground water is being abstracted. If, more than one piezometers are installed the second piezometer should monitor the shallow ground water regime. It will facilitate shallow as well as deeper ground water aquifer monitoring.
- No. of piezometers to be constructed & Type of water level monitoring mechanism shall be as per below table:

| S.No | Quantum of Ground water withdrawal (cum/day) | No.of piezometers required | Monitoring Mechanism | |
|------|--|----------------------------|----------------------|---------------------|
| | | | Manual | DWLR with Telemetry |
| 1 | < 10 | 0 | 0 | 0 |
| 2 | 11 - 50 | 1 | 1 | 0 |
| 3 | 50- 500 | 1 | 0 | 1 |
| 4 | > 500 | 2 | 0 | 2 |

- The measuring frequency should be monthly and accuracy of measurement should be up to cm. the reported measurement should be given in meter upto two decimal.
- For measurement of water level sounder or automatic water level recorder (AWLR)/ Digital Automatic water level recorder (DWLR) with telemetry system should be used for accuracy.
- The measurement of water level in piezometer should be taken, only after the pumping from the surrounding tube wells has been stopped for about four to six hours.
- All the details regarding coordinates, reduced level (with respect to mean level), depth, zone taped and assembly lowered should be provided for bringing the piezometer into the Hydrograph Monitoring System for Ground Water Department, Uttar Pradesh, and for its validation.
- The ground water quality has to be monitored twice in a year during pre-monsoon (May/June) and post-monsoon (October/November)

periods. Quality may be got analyzed from NABL approved lab. Besides, one sample (1 lt capacity bottle) to the concerned Director, Ground Water Department, Uttar Pradesh, for chemical analysis.

- A Permanent display board should be installed at piezometer/Tube wells site for providing the location, piezometer/ tube well number, depth and zone tapped of piezometer/tube well for standard referencing and identification.
- Any other site specific requirement regarding safety and access for measurement may be taken care off.
- Any other condition(s) that may be imposed by the concerned Authority.
- In case, any of the particulars I information furnished by the applicant in his application for issuance of this permit is found to be incorrect during verification at any subsequent stage, this permit is liable for cancellation.
- Any other condition imposed by the concerned Authority.
- In case, any of the particulars I information furnished by the applicant in his application for issuance of this permit is found to be incorrect during verification at any subsequent stage, this permit is liable for cancellation.
-
- **SPECIFIC CONDITIONS:**
- **(A) For Industrial User:** No Objection Certificate for ground water extraction by industries shall be granted subject to the following specific conditions:
 - i) No Objection Certificate shall be granted only in such cases where local government water supply agencies are not able to supply the desired quantity of water.
 - ii) All industries shall be required to adopt latest water efficient technologies so as to reduce dependence on ground water resources.
 - iii) All industries abstracting ground water in excess of 100 m³/d shall be required to undertake annual water audit through Confederation of Indian Industries (CII)/ Federation Indian Chamber of Commerce and Industry (FICCI)/ National Productivity Council (NPC) certified auditors and submit audit reports within three months of completion of the same to CGWA. All such industries shall be required to reduce their ground water use by at least 20% over the next three years through appropriate means.
 - iv) Construction of observation well(s) (piezometer)(s) within the premises and installation of appropriate water level monitoring mechanism as mentioned in General Condition no.10 shall be mandatory for industries drawing/ proposing to draw more than 10 m³ /day of ground water and. Monitoring of water level shall be done by the project proponent. The piezometer (observation well) shall be constructed at a minimum distance of 15 m from the bore well/production well. Depth and aquifer zone tapped in the piezometer shall be the same as that of the pumping well/ wells. Monthly water level data shall be submitted online to the Ground Water Department, UP.
 - v) The proponent shall be required to adopt roof top rain water harvesting/ recharge in the project premises. Industries which are likely to pollute ground water (chemical, pharmaceutical, dyes, pigments, paints, textiles, tannery, pesticides/ insecticides, fertilizers, slaughter house, explosives etc.) shall store the harvested rain water in surface storage tanks for use in the industry.
 - vi) Injection of treated/ untreated waste water into aquifer system is strictly prohibited.
 - vii) Industries which are likely to cause ground water pollution e.g. Tanning, Slaughter Houses, Dye, Chemical/ Petrochemical, Coal washeries, other hazardous units etc. (as per CPCB list) need to undertake necessary well head protection measures to ensure prevention of ground water pollution.
-
- **(B) Infrastructural User:** The No Objection Certificate for ground water abstraction will be granted subject to the following specific conditions:
 - i) In case of infrastructure projects that require dewatering, proponent shall be required to carry out regular monitoring of dewatering discharge rate (using a digital water flow meter) and submit the data online to Ground Water Department, UP as applicable. Monitoring records and results should be retained by the proponent for two years, for inspection or reporting as required by District Ground Water Management Council.
 - ii) Installation of Sewage Treatment Plants (STP) shall be mandatory for new projects, where ground water requirement is more than 20 m³ /day. The water from STP shall be utilized for toilet flushing, car washing, gardening etc

This certificate is electronically generated and does not require digital signature



REGIONAL LABORATORY MORADABAD
UTTAR PRADESH POLLUTION CONTROL BOARD
 1-A/I.N.S.-1, Avas Vikas Colony, Buddha Vihar, Delhi Road, Moradabad

Stack Emission Test Report

Ref No.19468547/Moradabad/2023

Date: 16/01/2023

- 1- **Name & Address of Industry:** DHAMPUR BIO ORGANICS LIMITED UNIT ASMOLI DIVISION BIOFUELS and SPIRITS
- 2- **Sample Collected By:** Anil Vishwkarma ,SA,Anjani kumar SHUKLA, LA,Rajendra Lal,JLA,Asif Ali,Jla
- 3- **Date of Monitoring:** 14/01/2023
- 4- **Source of Sampling:** Stack
- 5- **Stack attached to:** Boiler
- 6- **Stack Height:** 77.0 M
- 7- **Total No. of Boiler:** 01
- 8- **Capacity of Boiler:** 45.0 TPH
- 9- **Fuel used:** Bagasse & Slope
- 10- **Quantity of Fuel used:** 290.0TPD & 64.0 TPD
- 11- **Flue Gas Velocity:** 7.84
- 12- **Air Pollution Control Device:** ESP
- 13- **Other remarks (if any):** -
- 14- **Further details of sample location nad Test methods followed are appened overleaf:**

| Sr no. | Parameter | Unit | Result | Standards |
|--------|-----------|--------------------|--------|-----------|
| 1 | PM | mg/Nm ³ | 43.05 | 50.0 |

Analysed by-
[Vinay Kumar JRF]

Authorised Signatory-

Sunil Singh
 Chauhan

Asstt. Scientific Officer

Digitally signed by Sunil Singh
 Chauhan
 Date: 2023.01.16 18:10:38 +05'30'

VIKAS
 MISHRA

Regional Officer

Digitally signed by VIKAS
 MISHRA
 Date: 2023.01.16 18:14:52
 +05'30'

Note: The results in the Test Report relate only to the items tested. The Report shall not be reproduced-except in Full, without the written permission of laboratory.

| AIR TESTING | | |
|-------------------------|--------------------------------------|---------------------------|
| STACK MONITORING | | |
| Parameters | Test Method | Range of Detection |
| PM | IS Method No. 11255 (Part-1) 1985 | 01-5000 mg/Nm3 |

-----End of report-----



REGIONAL LABORATORY MORADABAD
UTTAR PRADESH POLLUTION CONTROL BOARD
1-A/I.N.S.-1, Avas Vikas Colony, Buddha Vihar, Delhi Road, Moradabad

Stack Emission Test Report

Ref No.19468543/Moradabad/2023

Date: 16/01/2023

- 1- Name & Address of Industry: DHAMPUR BIO ORGANICS LIMITED UNIT ASMOLI DIVISION BIOFUELS and SPIRITS
- 2- Sample Collected By: Anil Vishwkarma ,SA,Anjani kumar SHUKLA, LA,Rajendra Lal,JLA,Asif Ali,Jla
- 3- Date of Monitoring: 14/01/2023
- 4- Source of Sampling: Stack
- 5- Stack attached to: Boiler
- 6- Stack Height: 70.0 M
- 7- Total No. of Boiler: 01
- 8- Capacity of Boiler: 35.0 TPH
- 9- Fuel used: Bagasse & Slope
- 10- Quantity of Fuel used: 240.0 TPD & 95.0 TPD
- 11- Flue Gas Velocity: 9.15
- 12- Air Pollution Control Device: Bag Filter
- 13- Other remarks (if any): -
- 14- Further details of sample location nad Test methods followed are appened overleaf:

| Sr no. | Parameter | Unit | Result | Standards |
|--------|-----------|--------------------|--------|-----------|
| 1 | PM | mg/Nm ³ | 46.66 | 50.0 |

Analysed by-
[Vinay Kumar JRF]

Authorised Signatory-
Sunil Singh
Chauhan
Asstt. Scientific Officer

Digitally signed by Sunil Singh Chauhan
Date: 2023.01.16 18:10:22 +0530'

VIKAS
MISHRA
Regional Officer

Digitally signed by
VIKAS MISHRA
Date: 2023.01.16
18:14:42 +0530'

Note: The results in the Test Report relate only to the items tested. The Report shall not be reproduced-except in Full, without the written permission of laboratory.

| AIR TESTING | | |
|-------------------------|--------------------------------------|---------------------------|
| STACK MONITORING | | |
| Parameters | Test Method | Range of Detection |
| PM | IS Method No. 11255 (Part-1) 1985 | 01-5000 mg/Nm3 |

-----End of report-----

U.P. POLLUTION CONTROL BOARD, LUCKNOW

Annexure to Consent issued to M/s.DSM SUGAR ASMOLI vide

Consent Order No. 14159608/ Water

Dated : 31/12/2021

CONDITIONS OF CONSENT

1. This consent is valid for the approved production capacity of Cane Crushing Capacity of 9000 TCD .
2. This consent is valid only for products and quantity mentioned above. Industry shall obtain prior approval before making any modification in product/ process /fuel/ plant machinery failing which consent would be deemed void.
3. The quantity of maximum daily effluent discharge should not be more than the following :

| Effluent Discharge Details | | | |
|-----------------------------------|-------------------------|--|---|
| S.No | Kind of Effluent | Maximum daily discharge,KL/day | Treatment facility and discharge point |
| 1 | Domestic | 40 KLD | STP |
| 2 | Industrial | Industrial effluent quantity shall be restricted to 900 KLD and Cooling Tower blow down shall be restricted to 900 KLD, only 1 outlet is allowed | ETP |

4. Arrangement should be made for collection of water used in process and domestic effluent separately in closed water supply system. The treated domestic and industrial effluent if discharged outside the premises, if meets at the end of final discharge point, arrangement should be made for measurement of effluent and for collecting its sample. Except the effluent informed in the application for consent no other effluent should enter in the said arrangements for collection of effluent. It should also be ensured that domestic effluent should not be discharged in storm water drain .
- 4(a) The domestic effluent should be treated in the treatment plant so that it should be in conformity with the norms of treated effluent as stipulated in E.P. Rules 1986 as amended.

| Domestic Effluent | | |
|--------------------------|------------------------|-----------------|
| S.No | Parameter | Standard |
| 1 | Total Suspended Solids | 100mg/l |
| 2 | BOD | 30mg/l |
| 3 | COD | 250mg/l |
| 4 | Oil & Grease | 10mg/l |
| 5 | Quantity of Discharge | 40 KLD |

- 4(b) The industrial effluent should be treated in treatment plant so that the treated effluent should be in conformity with the standard lay down under the notification issued by MOEF&CC vide its GO no GSR 35 (E) dated 14/01/2016.

| Industrial Effluent | | |
|----------------------------|------------------------|--|
| S.No | Parameter | Standard |
| 1 | Total Suspended Solids | 100mg/l (for discharge in on land for irrigation), 30mg/l (for discharge in surface water body) |
| 2 | BOD | 100mg/l (for discharge in on land for irrigation), 30mg/l (for discharge in surface water body) |
| 3 | COD | 250mg/l |
| 4 | Oil & Grease | 10mg/l |
| 5 | Quantity of Discharge | Industrial effluent quantity shall be restricted to 900 KLD and Cooling Tower blow down shall be restricted to 900 KLD, only 1 outlet is allowed |

4(c) Loading Rates for different soil textures.

| S.No | Soil Texture | Loading rate in m3/Ha/Day |
|-------------|---------------------|----------------------------------|
|-------------|---------------------|----------------------------------|

5. Effluent generated in all the processes, bleed water, cooling effluent and the effluent generated from washing of floor and equipments etc should be treated before its disposal with treated industrial effluent so that it should be according to the norms prescribed under The Environment (Protection) Rules, 1986 or otherwise mandatory.
6. The method for collecting industrial and domestic effluent and its analysis should be as per legal Indian standards and its subsequent amendments/ standards prescribed under the Environment (Protection) Act, 1986.
7. The industry shall establish the cooling arrangement and polishing tank for recycling the excess condensate water to process or utilities or allied units.
8. Effluent Treatment Plant to be stabilized one month prior to the start of the crushing season and continue to operate one month after the crushing season.
9. During no demand period for irrigation, the treated effluent to be stored in a seepage proof lined pond having 15 days holding capacity only.
10. The industry shall implement treated effluent flow distribution measurement for irrigation purposes completely in accordance with irrigation plan.
11. The impact of treated effluent application on land is to be included further in E.I.A. studies, involving ground water monitoring point identified in close proximity to the unit.
12. The industry will have to ensure compliance of the permission from the CGWA before ground water extraction and it will be the responsibility of the industry to comply with the various conditions of the permission taken.
13. The industry shall submit Environmental Statement in prescribed form V rule no.14 of E.P Rules 1986.
14. The industry shall comply with various provisions of Air (Prevention and Control of Pollution) Act 1981 as amended, Water (Prevention and Control of Pollution) Act 1974 as amended and all other applicable rules notified under E.P. Act 1986.
15. Minimum 33% of the land on which unit is established will be covered and properly maintained by the plantation of tall trees of suitable species as per the guidelines set up by the Board vide its Office Order no.H-16405/220/2018/02 dt. 16/02/2018. The copy of this guideline is available at URL http://www.uppcb.com/pdf/Green-Belt-Guidle_160218.pdf.
16. The industry will ensure the continuous and uninterrupted data supply from the OCEEMS to the CPCB and SPCB .
17. Flow meter to be installed in all water abstraction points and usage of fresh water to be minimized. The unit will ensure facility to transmit data to CPCB server and submit a regular calibration certificate of Electro Magnetic Flow meter to the Board.

18. If closure order is issued by CPCB or UPPCB against the unit, then CTO issued earlier will remain suspended during the closure period and after ensuring the compliance and after revocation of closure order, the CTO will automatically be effective with additional conditions mentioned in the closure revocation order.
19. Industry shall abide by the directions given by Hon'ble Court, Central Pollution Control Board and UPPCB for protection and safe guard of environment from time to time.
20. The Unit will file the renewal application at least 2 months prior to the expiry of this Order.

Specific Conditions:

1. This consent to operate is valid for production Sugar and cane crushing capacity of 9000 TCD.
2. This Consent shall be subject to the recommendations of Joint Committee constituted by Hon'ble NGT and decision of Hon'ble NGT in O.A. No. 539/2019 Adil Ansari vs M/s Dhampur Sugar Mill Ltd. and Others and subject to the order passed by Hon'ble Supreme Court of India time to time.
3. Industrial effluent quantity shall be restricted to 900 KLD and Cooling Tower blow down shall be restricted to 900 KLD in compliance of notification no G.S.R.35(E) dated 15.01.2016 of MoEF&CC.
4. Unit shall use the treated effluent for irrigation on land and discharge as per norms in drain.
5. The discharge norms must confirm as per the notification no G.S.R. 35 (E) dated 15.01.2016 of MoEF&CC.
6. Unit shall comply with the directions issued Central Pollution Control Board , New Delhi.
7. Unit shall identify recipient drains/ rivulets and their u/s & d/s location in consultation with UPPCB and shall carry out monthly monitoring of identified recipient drains at u/s & d/s location through lab recognized under Environment (Protection) Act, 1986 and shall submit the analysis report on monthly basis by 10th of every month to CPCB and UPPCB.
8. Unit shall operate and maintain the installed electromagnetic flow meter at water source and outlet of ETP with running hours and maintain the records of water extracted and treated effluent supplied to irrigation or discharge in drain.
9. Unit shall maintain pipe line from outlet of ETP and to the point of irrigation land.
10. Unit shall maintain and operate properly the installed online effluent monitoring system at the outlet of ETP and ensure the connectivity to the servers of CPCB and UPPCB.
11. Unit shall develop Green Belt in minimum 33 percent area of Industrial Premises as per the provisions laid down in office order no. H16405/220/2018/02 dated 16-02-2018 of U.P. Pollution Control Board. The copy of said office order is available on the website of U.P. Pollution Control Board www.uptpcb.com.
12. Unit shall comply the provisions of Water (Prevention and Control of Pollution) Act 1974 as Amended, Air (Prevention and Control of Pollution) Act 1981 as Amended and Environment (Protection) Act 1986, and direction issued by Hon'ble National Green Tribunal, New Delhi in Order dated 13.07.2017 in OA no. 200/2014, M.C. Mehta v/s Union of India and OA no 539/2019 Adil Ansari vs Dhampur sugar Mill Ltd &ors.
13. Unit shall submit treated effluent monitoring report of the ETP and ground water quality of premises as well as of the irrigated area done by MoEF & CC approved laboratory in every 3 months.
14. Unit shall maintain the log-book for the generation and disposal of ETP sludge and other solid wastes including boiler ash generation.
15. Unit shall operate and maintain Condensate Polishing Unit (CPU) for high pressure boilers (105 Kg/cm²) to treat process condensate for reuse in process. This will help in reduction of fresh water consumption.
16. The Unit must ensure the maximum reuse of treated effluent in process.
17. All domestic waste water generated within the Unit's premises and residential colony shall be discharged after proper treatment. The Unit shall install Sewage Treatment Plant (STP) of adequate capacity for the treatment of domestic wastewater.
18. Unit shall maintain pipe line from outlet of ETP and to the point of irrigation land.
19. Unit shall install flow meters at Mill Fibrizer, Mescuite cooling and RO reject and submit the compliance with authentic data and records thereof.
20. Unit shall provide Hazardous tank in the Boiling house.
21. Unit shall provide lagoon (for storage of treated effluent) properly lined to prevent leaching/contamination of ground water.
22. The mechanical sludge dewatering/handling system for better management of wet sludge shall be provided by the Unit.
23. This Consent order shall automatically become invalid on issuance of Closure Order by C.P.C.B / UPPCB and further on Revoking of Closure order, the Consent order shall become valid.

Issued with the permission of competent authority .

For and on behalf of U.P. Pollution Control Board .

Chief Environment Officer



UTTAR PRADESH POLLUTION CONTROL BOARD
Building. No TC-12V Vibhuti Khand, Gomti Nagar, Lucknow-226010

Phone:0522-2720828,2720831, Fax:0522-2720764, Email: info@uppcb.com, Website: www.uppcb.com

CONSENT ORDER

Ref No. - 142706/UPPCB/Moradabad(UPPCBRO)/CTO/air/BHIM NAGAR/2021

Dated : 25/12/2021

To ,

Shri JAGVEER SINGH
M/s DSM SUGAR ASMOLI
DSM SUGAR ASMOLI (SUGAR UNIT)ASMOLI SAMBHAL,SHAMBHAL,244304
BHIM NAGAR

Sub : Consent under section 21/22 of the Air (Prevention and control of Pollution) Act, 1981 (as amended) to M/s. DSM SUGAR ASMOLI

Reference Application No. 14157533

Dated : 25/12/2021

1. With reference to the application for consent for emission of air pollutants from the plant of M/s DSM SUGAR ASMOLI. under Air Act 1981. It is being authorised for said emissions, as per the standards, in environment, by the Board as per enclosed conditions .
2. This consent is valid for the period from 01/01/2022 to 31/12/2023 .
3. In spite of the conditions and provisions mentioned in this consent order UP Pollution Control Board reserves its right and powers to reconsider/amend any or all conditions under section 21 (6) of the Air (Prevention and Control of Pollution) Act, 1981 as amended.

This consent is being issued with the permission of competent authority .

NISHI KUMAR
CHAUHAN

For and on behalf of U.P. Pollution Control Board

Chief Environment Officer

**Enclosed : As above
(condition of consent):**

Copy to: Regional Officer Moradabad to ensure the compliance of the conditions imposed in the consent order.

NISHI KUMAR
CHAUHAN

Chief Environment Officer

U.P. Pollution Control Board

Dated : 25/12/2021

CONDITIONS OF CONSENT

1. This consent is valid for the approved production capacity of cane crushing Cane Crushing Capacity of 9000 TCD .
2. This consent is valid only for products and quantity mentioned above. Industry shall obtain prior approval before making any modification in product/ process /fuel/ plant machinery failing which consent would be deemed void.
- 3(a) The maximum rate of emission of flue gas should not be more than the emission norms for the stacks.
- 3(b) . Air Pollution Source Details.

| Air Pollution Source Details | | | | | |
|-------------------------------------|----------------------------|---------------------|------------------|--------------------|--|
| S.No | Air Polution Source | Type of Fuel | Stack No. | Parameters | Height |
| 1 | Boiler-170 TPH | Bagasse-1600 TPD | 01 | Particulate Matter | ESP as APCS and Stack Hight of 72 meter from ground level |
| 2 | Boiler-70 TPH & 50 TPH | Bagasse 630 TPD | 02 | Particulate Matter | Wet Scrubber as APCS and stack height 60 Meter from ground level |

- 3(c) . The emissions by various stacks into the environment should be as per the norms of the Board .

| Emission Quality Details Detail | | | |
|--|-----------------|--------------------|-----------------|
| S.No | Stack No | Parameter | Standard |
| 1 | 01 | Particulate Matter | 150mg/Nm3 |
| 2 | 02 | Particulate Matter | 150mg/Nm3 |

- 4 . The industry should be operated in such a manner that it does not adversely affect the environment and the solid waste generated such as ash etc. is disposed in eco friendly manner .
- 5 . Any source of emission other than that mentioned in the Air consent seeking application will not be permitted by the Board .
- 6 . The industry should ensure the operation of the air pollution control system (APCS) in such a manner that the air emission confirms with the standards prescribed under the E.P Act 1986 as amended.
- 7 . The industry shall submit Environmental Statement in prescribed format as per rule no.14 as per E.P Rules 1986 .
- 8 . The industry shall abide by orders / directions issued by Hon'ble Supreme court Hon'ble High Court, Hon'ble National Green tribunal, Central Pollution Control Board and U.P Pollution Control Board for protection and safe guard of environment from time to time .
- 9 . Industry shall submit monthly monitoring reports of all stacks and ambient air quality from a certified / approved laboratory under E.P. Act 1986 .
- 10 . The industry shall comply with various provisions of Air (Prevention and Control of Pollution) Act 1981 as amended, Water (Prevention and Control of Pollution) Act 1974 as amended and all other applicable rules notified under E.P. Act 1986.
- 11 . The industry will ensure the continuous and uninterrupted data supply from the OCEEMS to the CPCB and SPCB .
- 12 . The unit shall submit audited balance sheet for the current year and the details of fees deposited during last three years within a month failing which consent would be deemed void.
- 13 . The use of Pet coke and Furnace oil as a fuel in the factory is restricted in compliance of the Hon'ble Supreme court order .



UTTAR PRADESH POLLUTION CONTROL BOARD

TC-12V, Vibhuti Khand, Gomti Nagar, Lucknow-226010

Phone:0522-2720828,2720831 Fax:0522-2720764 Email: info@uppcb.com Website: www.uppcb.com

Ref. No : 19080/UPPCB/Moradabad(UPPCBRO)/HWM/SAMBHAL/2022

Dated :28/12/2022

To,

M/s DHAMPUR BIO ORGANICS LIMITED unit Asmoli Division Sugar
village and PO Asmoli Tehsil and District Sambhal U.P.,SAMBHAL,244304

Tehsil :Chandausi

District :SAMBHAL

Sub :- Authorisation issued under the provisions of Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016

1. Number of authorization and date of issue 19080 and 28/12/2022 .
2. Reference of application (No. and date) 18804843 and 01/12/2022 .
3. Mr JAGVEER SINGH SINGH of M/s DHAMPUR BIO ORGANICS LIMITED unit Asmoli Division Sugar is hereby granted an authorization based on the enclosed signed inspection report for generation, collection, utilization, storage and disposal or any other use of hazardous or other wastes or both on the premises situated at village and PO Asmoli Tehsil and District Sambhal .

Details of Authorisation

| S No. | Category of Hazardous Waste as per the Schedules I,II and III of these rules | Authorised mode of disposal or recycling or utilization or co-processing, etc. | Quantity(ton/annum) |
|-------|--|--|---------------------|
| 1 | Schedule I(Category 5.1) Waste Oil | TSDF/ Authorised Recyclers | 1.2 KL per annum |
| 2 | Schedule I(Category 33.2) Cotton Rags | TSDF | 0.5 Ton per annum |
| 3 | Schedule I(Category 33.1) Empty Containers/Drums (Discarded containers/barrels contaminated with hazardous wastes/Chemicals) | TSDF | 0.5 Ton per annum |

1. The authorization shall be valid for a period of 27/12/2027 from the date of issue of this letter .
2. The authorization is subject to the following general and specific conditions (please specify any conditions that need to be imposed over and above general conditions, if any) .

A General Conditions of Authorization -

1. The authorised person shall comply with the provisions of the Environment (Protection) Act, 1986, and the rules made there under .
2. The authorisation or its renewal shall be produced for inspection at the request of an officer authorised by the State Pollution Board .
3. The person authorized shall not rent, lend, sell, transfer or otherwise transport the hazardous and other wastes except what is permitted through this authorization .

4. Any unauthorized change in personnel, equipment or working conditions as mentioned in the application by the person authorized shall constitute a breach of his authorisation .
5. The person authorised shall implement Emergency Response Procedure (ERP) for which this authorisation is being granted considering all site specific possible scenarios such as spillages, leakages, fire etc. and their possible impacts and also carry out mock drill in this regard at regular interval of time .
6. The person authorised shall comply with the provisions outlined in the Central Pollution Control Board guidelines on Implementing Liabilities for Environmental Damages due to Handling and Disposal of Hazardous Waste and penalty .
7. It is the duty of the authorised person to take prior permission of the State Pollution Control Board to close down the facility .
8. The imported hazardous and other wastes shall be fully insured for transit as well as for any accidental occurrence and its clean-up operation .
9. The record of consumption and fate of the imported hazardous and other wastes shall be maintained .
10. The hazardous and other waste which gets generated during recycling or reuse or recovery or pre-processing or utilisation of imported hazardous or other wastes shall be treated and disposed of as per specific conditions of authorisation .
11. The importer or exporter shall bear the cost of Import or export and mitigation of damages if any
12. An application for the renewal of an authorisation shall be made as laid down under these Rules .
13. Any other conditions for compliance as per the Guidelines issued by the Ministry of Environment, Forest and Climate Changes or Central Pollution Control Board from time to time .
14. Annual return shall be filed by June 30th for the period ensuring 31st March of the year .
15. The Unit will file the renewal application at least 2 months prior to the expiry of this Order.

B Specific Conditions of Authorization

1. Unit shall ensure compliance of the Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016.
2. Unit shall comply with the provisions of Rule 19 of the Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016 and send copy of Form 10 regarding Manifest for Hazardous and Other Wastes.
3. Unit shall comply with the provisions of Rule 20 of The Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016 and submit Annual Returns to State Board in Form IV.

ABHISHEK
TRIPATHI
(Authorized Signatory)

Digitally signed by ABHISHEK
TRIPATHI
Date: 2023.01.10 12:19:05
+05'30'

UTTAR PRADESH POLLUTION CONTROL BOARD

Copy to: To the Regional Officer, U.P.Pollution Control Board, Moradabad for information and necessary action .

ABHISHEK
TRIPATHI

Digitally signed by
ABHISHEK TRIPATHI
Date: 2023.01.10
12:19:18 +05'30'

CEO/EE, I/C Circle _____



GROUND WATER DEPARTMENT

(Namami Gange & Rural Water Supply Department)

Ministry of Jal Shakti

Government of Uttar Pradesh

Form 8 (C)

AUTHORIZATION/ NO-OBJECTION CERTIFICATE FOR SINKING OF NEW WELL FOR INDUSTRIAL/ COMMERCIAL/ INFRASTRUCTURAL OR BULK USER OF GROUND WATER

[Under Section 14 of the Uttar Pradesh Ground Water Management and Regulation Act, 2019.]

AUTHORIZATION/ NO-OBJECTION CERTIFICATE NO: NOC042562

VALID UP TO : 28/06/2026

| | | | |
|---|---|--|---|
| Name of the Applicant | Ashok Malik | Son of/पुत्र | Ramesh Chand |
| Address of the Applicant: | A - 9, DSM Sugar Asmoli | | |
| Company Name: | DSM SUGAR ASMOLI DISTILLERY DIVISION | Company Address | A-5 DSM SUGAR ASMOLI ASMOLI SAMBHAL UP, SHAMBHAL, 24 |
| Serial No. of Application Form | SMBL1120NIN0001 | Date of Submission | 18/11/2020 |
| Specimen Signature of the User: | | | |
| Location particulars: | | | |
| District | Sambhal | Block | ASMOLI |
| Plot No. | 310, 298, 292, 293 etc details attached | | |
| Municipality/Corporation | NA | Ward No. | NA |
| Holding No. | NA | | |
| Rate of Withdrawal (m3/hr.) | 168.00 | Date of Energization (In Case of Electric Pump) | 01/04/2008 |
| Particulars of the Proposed Well and Pumping Device: | | | |
| Type of the Well | Tube Well/Boring | Purpose of the Well | Industrial |
| Assembly Size (For Tube Well) | 90.00 | Approx. Strainer Length (For Tube Well) | 0.00 |
| Diameter (For Dug Well) | 0.00 | Type of Pump to be Used: | Submersible |
| H.P. of the Pump: | 50.00 | Operational Device | Electric Motor |
| Maximum Allowable Rate of Withdrawal (m3/hr.): | 168.00 | Maximum Allowable Running Hours Per Day: | 12.00 |
| Maximum Allowable Annual Extraction of Ground Water: | | | 735840 |

This No-Objection certificate authorizes the owner applicant (user) to sink a well in the location specified at Sl. (2) for extraction of ground water at a rate not exceeding that as shown at Sl. (3j), for Running Hours 1 day as shown at Sl. (3k), and for maximum allowable annual extraction of ground water as shown at Sl. (3k) and is valid subject to the observance of the conditions stated overleaf.

GENERAL CONDITIONS:

- In case of any change of ownership of the proposed well, fresh authorization has to be obtained.
- No change of location, design, rate of withdrawal and pumping device in respect of the proposed well as indicated at SL (2) and (3) of this certificate shall be made without prior permission of the Competent Authority. Any deviation in this regard shall lead to cancellation of this authorization
- For the purpose of measuring and recording the quantity of ground water extracted, every said user shall affix digital water flow meters (conforming to BIS/ IS standards) having telemetry system in the abstraction structure, which record rate and quantum of extraction, at outlet of pumping devices and it shall be presumed that the quantity recorded by the meter has been extracted by the said user, until the contrary is proved. The rate of extraction of ground water from the well as shown in item 3(k) shall not exceed to the recorded rate from water meters
- The concerned Authority reserves the right to stop extraction of ground water from the well due to quality hazards or any other reasons, if the situation so demands
- In case of any change of ownership of the existing well, fresh registration has to be obtained.
- No change of location, design, rate of withdrawal and pumping device in respect of the existing well as indicated at Sl. (2) and (3) of this certificate shall be made without prior permission of the Competent Authority. Any deviation in this regard shall lead to cancellation of this registration
- In case, any of the particulars / information furnished by the applicant in his application for issuance of this registration is found to be incorrect during verification at any subsequent stage, this registration is liable for cancellation.
- The Certificate of Authorization/ NOC shall be valid for a period of five years from the date of issue. The applicant shall have to apply for renewal through a fresh application, at least ninety days prior to expiry of its validity.
- Construction of piezometers and installation of digital water level recorders with telemetry shall be mandatory for user. Depth and zone tapped of piezometer should be commensurate with that of the pumping well. The data, obtained from digital water level recorders shall be made available to this office on monthly basis
- **Guidelines for Installation of Piezometers and their Monitoring**

Piezometer is a borewell /tubewell used only for measuring the water level by lowering the tape/ sounder or automatic water level measuring equipment. It is also used to take water sample for water quality testing when ever needed. General guidelines for installation of piezometers are as follows:

- The piezometer is to be installed/constructed at the minimum of 50 m distance from the pumping well through which ground water is being withdrawn. The diameter of the piezometer should be about 4" to 6".
- The depth of the piezometer should be same as is case of the pumping well from which ground water is being abstracted. If, more than one piezometers are installed the second piezometer should monitor the shallow ground water regime. It will facilitate shallow as well as deeper ground water aquifer monitoring.
- No. of piezometers to be constructed & Type of water level monitoring mechanism shall be as per below table:

| S.No | Quantum of Ground water withdrawal (cum/day) | No.of piezometers required | Monitoring Mechanism | |
|------|--|----------------------------|----------------------|---------------------|
| | | | Manual | DWLR with Telemetry |
| 1 | < 10 | 0 | 0 | 0 |
| 2 | 11 - 50 | 1 | 1 | 0 |
| 3 | 50- 500 | 1 | 0 | 1 |
| 4 | > 500 | 2 | 0 | 2 |

- The measuring frequency should be monthly and accuracy of measurement should be up to cm. the reported measurement should be given in meter upto two decimal.
- For measurement of water level sounder or automatic water level recorder (AWLR)/ Digital Automatic water level recorder (DWLR) with telemetry system should be used for accuracy.
- The measurement of water level in piezometer should be taken, only after the pumping from the surrounding tube wells has been stopped for about four to six hours.
- All the details regarding coordinates, reduced level (with respect to mean level), depth, zone taped and assembly lowered should be provided for bringing the piezometer into the Hydrograph Monitoring System for Ground Water Department, Uttar Pradesh, and for its validation.

- The ground water quality has to be monitored twice in a year during pre-monsoon (May/June) and post-monsoon (October/November) periods. Quality may be got analyzed from NABL approved lab. Besides, one sample (1 lt capacity bottle) to the concerned Director, Ground Water Department, Uttar Pradesh, for chemical analysis.
- A Permanent display board should be installed at piezometer/Tube wells site for providing the location, piezometer/ tube well number, depth and zone tapped of piezometer/tube well for standard referencing and identification.
- Any other site specific requirement regarding safety and access for measurement may be taken care off.
- Any other condition(s) that may be imposed by the concerned Authority.
- In case, any of the particulars I information furnished by the applicant in his application for issuance of this permit is found to be incorrect during verification at any subsequent stage, this permit is liable for cancellation.
- Any other condition imposed by the concerned Authority.
- **SPECIFIC CONDITIONS:**
- **(A) For Industrial User:** No Objection Certificate for ground water extraction by industries shall be granted subject to the following specific conditions:
 - i) No Objection Certificate shall be granted only in such cases where local government water supply agencies are not able to supply the desired quantity of water.
 - ii) All industries shall be required to adopt latest water efficient technologies so as to reduce dependence on ground water resources.
 - iii) All industries abstracting ground water in excess of 100 m³/d shall be required to undertake annual water audit through Confederation of Indian Industries (CII)/ Federation Indian Chamber of Commerce and Industry (FICCI)/ National Productivity Council (NPC) certified auditors and submit audit reports within three months of completion of the same to CGWA. All such industries shall be required to reduce their ground water use by at least 20% over the next three years through appropriate means.
 - iv) Construction of observation well(s) (piezometer)(s) within the premises and installation of appropriate water level monitoring mechanism as mentioned in General Condition no.10 shall be mandatory for industries drawing/ proposing to draw more than 10 m³ /day of ground water and. Monitoring of water level shall be done by the project proponent. The piezometer (observation well) shall be constructed at a minimum distance of 15 m from the bore well/production well. Depth and aquifer zone tapped in the piezometer shall be the same as that of the pumping well/ wells. Monthly water level data shall be submitted online to the Ground Water Department, UP.
 - v) The proponent shall be required to adopt roof top rain water harvesting/ recharge in the project premises. Industries which are likely to pollute ground water (chemical, pharmaceutical, dyes, pigments, paints, textiles, tannery, pesticides/ insecticides, fertilizers, slaughter house, explosives etc.) shall store the harvested rain water in surface storage tanks for use in the industry.
 - vi) Injection of treated/ untreated waste water into aquifer system is strictly prohibited.
 - vii) Industries which are likely to cause ground water pollution e.g. Tanning, Slaughter Houses, Dye, Chemical/ Petrochemical, Coal washeries, other hazardous units etc. (as per CPCB list) need to undertake necessary well head protection measures to ensure prevention of ground water pollution.
 -
- **(B) Infrastructural User:** The No Objection Certificate for ground water abstraction will be granted subject to the following specific conditions:
 - i) In case of infrastructure projects that require dewatering, proponent shall be required to carry out regular monitoring of dewatering discharge rate (using a digital water flow meter) and submit the data online to Ground Water Department, UP as applicable. Monitoring records and results should be retained by the proponent for two years, for inspection or reporting as required by District Ground Water Management Council.
 - ii) Installation of Sewage Treatment Plants (STP) shall be mandatory for new projects, where ground water requirement is more than 20 m³ /day. The water from STP shall be utilized for toilet flushing, car washing, gardening etc

This certificate is electronically generated and does not require digital signature



REGIONAL LABORATORY MORADABAD
UTTAR PRADESH POLLUTION CONTROL BOARD
 1-A/I.N.S.-1, Avas Vikas Colony, Buddha Vihar, Delhi Road, Moradabad

Stack Emission Test Report

Ref No.19468553/Moradabad/2023

Date: 16/01/2023

- 1- **Name & Address of Industry:** DHAMPUR BIO ORGANICS LIMITED unit Asmoli Division Sugar
- 2- **Sample Collected By:** Anil Vishwkarma ,SA,Anjani kumar SHUKLA, LA,Rajendra Lal,JLA,Asif Ali,Jla
- 3- **Date of Monitoring:** 14/01/2023
- 4- **Source of Sampling:** Stack
- 5- **Stack attached to:** Boiler
- 6- **Stack Height:** 70.0 M
- 7- **Total No. of Boiler:** 01
- 8- **Capacity of Boiler:** 70.0 TPH
- 9- **Fuel used:** Bagasse
- 10- **Quantity of Fuel used:** 630.0 TPD
- 11- **Flue Gas Velocity:** 7.33
- 12- **Air Pollution Control Device:** Wet Scrubber
- 13- **Other remarks (if any):** -
- 14- **Further details of sample location nad Test methods followed are appened overleaf:**

| Sr no. | Parameter | Unit | Result | Standards |
|--------|-----------|--------------------|--------|-----------|
| 1 | PM | mg/Nm ³ | 130.27 | 150.0 |

Analysed by-
[Vinay Kumar JRF]

Authorised Signatory-
 Sunil Singh
 Chauhan
 Asstt. Scientific Officer

Digitally signed by Sunil Singh Chauhan
 Date: 2023.01.16 19:55:41 +05'30'

VIKAS MISHRA
 Regionl Officer

Digitally signed by VIKAS MISHRA
 Date: 2023.01.16 19:55:55 +05'30'

Note: The results in the Test Report relate only to the items tested. The Report shall not be reproduced-except in Full, without the written permission of laboratory.

| AIR TESTING | | |
|-------------------------|--------------------------------------|----------------------------|
| STACK MONITORING | | |
| Parameters | Test Method | Range of Detection |
| PM | IS Method No. 11255 (Part-1) 1985 | 01-5000 mg/Nm ³ |

-----End of report-----



REGIONAL LABORATORY MORADABAD
UTTAR PRADESH POLLUTION CONTROL BOARD
1-A/I.N.S.-1, Avas Vikas Colony, Buddha Vihar, Delhi Road, Moradabad

Stack Emission Test Report

Ref No.19468560/Moradabad/2023

Date: 16/01/2023

- 1- Name & Address of Industry: DHAMPUR BIO ORGANICS LIMITED unit Asmoli Division Sugar
- 2- Sample Collected By: Anil Vishwkarma ,SA,Anjani kumar SHUKLA, LA,Rajendra Lal,JLA,Asif Ali,Jla
- 3- Date of Monitoring: 14/01/2023
- 4- Source of Sampling: Stack
- 5- Stack attached to: Boiler
- 6- Stack Height: 72.0 Meter
- 7- Total No. of Boiler: 01
- 8- Capacity of Boiler: 170.0 TPH
- 9- Fuel used: Bagasse
- 10- Quantity of Fuel used: 1600 TPD
- 11- Flue Gas Velocity: 8.25
- 12- Air Pollution Control Device: ESP
- 13- Other remarks (if any): -
- 14- Further details of sample location nad Test methods followed are appened overleaf:

| Sr no. | Parameter | Unit | Result | Standards |
|--------|-----------|--------------------|--------|-----------|
| 1 | PM | mg/Nm ³ | 105.64 | 150.0 |

Analysed by-
[Vinay Kumar JRF]

Authorised Signatory-
Sunil Singh
Chauhan
Asstt. Scientific Officer

Digitally signed by Sunil Singh Chauhan
Date: 2023.01.16 18:12:40 +05'30'

Digitally signed
by VIKAS MISHRA
Date: 2023.01.16
18:16:20 +05'30'

Regional Officer

Note: The results in the Test Report relate only to the items tested. The Report shall not be reproduced-except in Full, without the written permission of laboratory.

| AIR TESTING | | |
|-------------------------|--------------------------------------|---------------------------|
| STACK MONITORING | | |
| Parameters | Test Method | Range of Detection |
| PM | IS Method No. 11255 (Part-1) 1985 | 01-5000 mg/Nm3 |

-----End of report-----



REGIONAL LABORATORY MORADABAD
UTTAR PRADESH POLLUTION CONTROL BOARD
 1-A/I.N.S.-1, Avas Vikas Colony, Buddha Vihar, Delhi Road, Moradabad

TEST REPORT: WASTE WATER LABORATORY

Ref No: 19457727/Moradabad/2023

Date: 16/01/2023

- 1- **Name of Industry:** Dhampur Bio Organics Ltd.
- 2- **Address of Industry:** Vill. Asmoli Sambhal
- 3- **District:** Sambhal
- 4- **Description about sampling point:** Outlet of ETP
- 5- **Type of Sample (Grab/Composite/Integrated):** Grab
- 6- **Sample Collected By:** S S Chauhan ASO & Anil Kumar SA
- 7- **Colour and Odour:** Colourless Odourless
- 8- **Quantity and Packing:** 2 Liter Plastic Can
- 9- **Date of Sample Collection:** 13/01/2023
- 10- **Analysis Indented by:** RO Moradabad
- 11- **Date of sample receipt in Lab:** 13/01/2023

| Parameter/Method Name | Unit | Results | Standard | Detection Range |
|--|------|---------|----------|------------------|
| pH, 4500 H B Electronic method | - | 7.79 | | 02-12 |
| Suspended Solids, 2540 D Total Suspended Solids dried at 103-105 OC | mg/l | 25 | | 10-20000 mg/l |
| Dissolved Solids, 2540 C Total Dissolved Solids dried at 180 OC | mg/l | 580 | | 10- 50000 mg/l |
| BOD, 3 day 27 OC IS 3025 (Part 44): 1993 Bio | mg/l | 18 | | 1.0 -50000 mg/l |
| COD, 5220 B Open Reflux Method | mg/l | 136 | | 5.0 -100000 mg/l |

Reference- (1) General Standards for discharge of environment Pollutants are as per A Effluent (Schedule-VI). The environment (Protection) Rules, 1986 source: www.cpcb.nic.in/GeneralStandards.pdf. Besides these standards, refer EPA standards for specific purpose

Remark: NA

Analysed by-
[Rajni Raj(JRF)]

Authorized by
 Sunil Singh Chauhan
Digitally signed by
 Sunil Singh Chauhan
 Date: 2023.01.16
 18:12:14 +05'30'
Asstt. Scientific Officer

VIKAS
 MISHRA
Digitally signed by
 VIKAS MISHRA
 Date: 2023.01.16
 18:15:59 +05'30'
Regional Officer

Note: 1 The results in the Test Report relate only to the items tested: 2. The report shall not be reproduced-except in full, without the written permission of laboratory. 3. The test report pertains to the sample as received in Lab.

General Standards for Discharge of Environmental Pollutants Part -A:Effluents (Schedule - VI) The Environment(Protection) Rules, 1986

| 1 | Parameter | Standards | | | |
|----|---|--|---|---|---|
| | | Inland Surface water | Public Sewers | Land for Irrigation | Marine coastal areas |
| | | a | b | c | d |
| 1 | Color and Odor | All efforts should be made to remove colour and unpleasant odour as far as practicable | | | |
| 2 | Suspended Solids mg/l, Max | 100 | 600 | 200 | (a) for process waste water- 100(b) For cooling water effluent 10 percent above total suspended matter of influent. |
| 3 | Particulate size of suspended solids | Shall pass 850 micron IS Sieve | - | - | (a) Floatable solids, max. 3 mm |
| 4 | 2(***) | * | * | * | * |
| 5 | pH Value | 5.5 to 9.0 | 5.5 to 9.0 | 5.5 to 9.0 | 5.5 to 9.0 |
| 6 | Temperature | Shall not exceed 5°C above receiving water temperature | - | - | Shall not exceed 5°C above receiving water temperature |
| 7 | Oil and Grease Mg/l Max. | 10 | 20 | 10 | 20 |
| 8 | Total residual chlorine mg/l Max | 1 | - | - | 1 |
| 9 | Ammonical Nitrogen(as N), mg/l Max | 50 | 50 | - | 50 |
| 10 | Total Kjeldahl Nitrogen(as NH ₃) mg/l,Max | 100 | - | - | 100 |
| 11 | Free ammonia (as NH ₃)mg/l, Max | 5 | - | - | 5 |
| 12 | Biochemical Oxygen Demand [3 days at 27°C] mg/l, Max | 30 | 350 | 100 | 100 |
| 13 | chemical Oxygen Demand, mg/l, Max | 250 | - | - | 250 |
| 13 | chemical Oxygen Demand, mg/l, Max | 250 | - | - | 250 |
| 14 | Arsenic(as As), mg/l, max | 0.2 | 0.2 | 0.2 | 0.2 |
| 15 | Mercury(as Hg), mg/l, max | 0.01 | 0.01 | - | 0.01 |
| 16 | Lead (as Pb), mg/l, max | 0.1 | 1 | - | 2 |
| 17 | Cadmium (as Cd), mg/l, max | 2 | 1 | - | 2 |
| 18 | Hexavalentchromium (as Cr+6), mg/l, max | 0.1 | 2 | - | 1 |
| 19 | Total chromium (as Cr)mg/l, max | 0.1 | 2 | - | 1 |
| 20 | Copper(as Cu), mg/l, max | 3 | 3 | - | 3 |
| 21 | Zinc(as Zn), mg/l, max | 5 | 15 | - | 5 |
| 22 | Selenium (as Se) mg/l, max | 0.05 | 0.05 | - | 0.05 |
| 23 | Nickel (as Ni) mg/l, max | 3 | 3 | - | 5 |
| 24 | 2(***) | * | * | * | * |
| 25 | 2(***) | * | * | * | * |
| 26 | 2(***) | * | * | * | * |
| 27 | Cyanide (as CN), mg/l, max | 0.2 | 2 | 0.2 | 0.2 |
| 28 | 2(***) | | | | |
| 29 | Fluoride (as F) mg/l, max | 2 | 15 | - | 15 |
| 30 | Dissolved Phosphates (as P), mg/l, max | 5 | - | 0 | - |
| 31 | 2 (***) | * | * | * | * |
| 32 | Sulphide (as S), mg/l, max | 2 | - | - | 5 |
| 33 | Phenolic Compounds (as C ₆ H ₅ OH) mg/l, max | 1 | 5 | - | 5 |
| 34 | Radioactive materials: (a)Alpha emitter micro curie/ml (b)Beta emitter micro curie/ml | 10 ⁻⁷ 10 ⁻⁶ | 10 ⁻⁷ 10 ⁻⁶ | 10 ⁻⁸ 10 ⁻⁷ | 10 ⁻⁷ 10 ⁻⁶ |
| 35 | Radioactive materials: (a)Alpha emitter micro curie/ml (b)Beta emitter micro curie/ml | 10 ⁻⁷ 10 ⁻⁶ | 10 ⁻⁷ 10 ⁻⁶ | 10 ⁻⁸ 10 ⁻⁷ | 10 ⁻⁷ 10 ⁻⁶ |
| 35 | Bio-assay test | 90% survival of fish after 96 hours in 100 % effluent | 90% survival of fish after 96 hours in 100 % effluent | 90% survival of fish after 96 hours in 100 % effluent | 90% survival of fish after 96 hours in 100 % effluent |

| | | | | | |
|----|-------------------|----------|----------|---|----------|
| 36 | Manganese (as Mn) | 2 mg/l | 2 mg/l | - | 2 mg/l |
| 37 | Iron (as Fe) | 3 mg/l | 3 mg/l | - | 3 mg/l |
| 38 | Vanadium (as V) | 0.2 mg/l | 0.2 mg/l | - | 0.2 mg/l |
| 39 | Nitrate Nitrogen | 10 mg/l | - | - | 20 mg/l |
| 40 | 2 (***) | * | * | * | * |

1. Schedule VI inserted by Rule 2 (d) of the Environment(Protection) Second Amendment Rules, 1993 notified vide G.S.R. 422 (E) dated 19.05.1993 published in the Gazette no. 174 dated 19.05.1993.

2. Omitted by Rule 2 (d)(i) of the Environment(Protection) Third Amendment Rules, 1993 vide Notification No. G.S.R. 801 (E), dated 31.12.1993.

3. Substituted by Rule 2 of the Environment(Protection) Amendment Rules, 1996 notified by G.S.R 176, dated 02.04.1996 may be read as BOD (3days at 270C) whenever BOD 05 days 200C occurred.

4. Besides these standards, refer EPA standards for specific industry Source (1):

<https://cpcb.nic.in/displaypdf.php?id=R2VuZXJhbFN0YW5kYXJkcy5wZGY=>

(2) cpcb.nic.in/Industry_Specific_Standards.php



REGIONAL LABORATORY MORADABAD
UTTAR PRADESH POLLUTION CONTROL BOARD
1-A/I.N.S.-1, Avas Vikas Colony, Buddha Vihar, Delhi Road, Moradabad

TEST REPORT: WASTE WATER LABORATORY

Ref No: 19457696/Moradabad/2023

Date: 16/01/2023

- 1- Name of Industry: Dhampur Bio Organics Ltd.
- 2- Address of Industry: Vill. Asmoli Sambhal
- 3- District: Sambhal
- 4- Description about sampling point: Final Outlet of factory
- 5- Type of Sample (Grab/Composite/Integrated): Grab
- 6- Sample Collected By: S S Chauhan ASO & Anil Kumar SA
- 7- Colour and Odour: Colourless Odourless
- 8- Quantity and Packing: 2 Liter Plastic Can
- 9- Date of Sample Collection: 13/01/2023
- 10- Analysis Indented by: RO Moradabad
- 11- Date of sample receipt in Lab: 13/01/2023

| Parameter/Method Name | Unit | Results | Standard | Detection Range |
|--|------|---------|----------|------------------|
| pH, 4500 H B Electronic method | - | 7.56 | | 02-12 |
| Suspended Solids, 2540 D Total Suspended Solids dried at 103-105 OC | mg/l | 27.0 | | 10-20000 mg/l |
| Dissolved Solids, 2540 C Total Dissolved Solids dried at 180 OC | mg/l | 570.0 | | 10- 50000 mg/l |
| BOD, 3 day 27 OC IS 3025 (Part 44): 1993 Bio | mg/l | 20.0 | | 1.0 -50000 mg/l |
| COD, 5220 B Open Reflux Method | mg/l | 160.0 | | 5.0 -100000 mg/l |

Reference- (1) General Standards for discharge of environment Pollutants are as per A Effluent (Schedule-VI). The environment (Protection) Rules, 1986 source: www.cpcb.nic.in/GeneralStandards.pdf. Besides these standards, refer EPA standards for specific purpose

Remark: NA

Analysed by-
[Rajni Raj (JRF)]

Authorized by
SUNIL SINGH Digitally signed by SUNIL SINGH CHAUHAN
CHAUHAN Date: 2023.01.16 19:42:50 +05'30'
Asstt. Scientific Officer

VIKAS Digitally signed by VIKAS MISHRA
MISHRA Date: 2023.01.16 19:43:26 +05'30'
Regional Officer

Note: 1 The results in the Test Report relate only to the items tested: 2. The report shall not be reproduced-except in full, without the written permission of laboratory. 3. The test report pertains to the sample as received in Lab.

General Standards for Discharge of Environmental Pollutants Part -A:Effluents (Schedule - VI) The Environment(Protection) Rules, 1986

| 1 | Parameter | Standards | | | |
|----|---|--|---|---|---|
| | | Inland Surface water | Public Sewers | Land for Irrigation | Marine coastal areas |
| | | a | b | c | d |
| 1 | Color and Odor | All efforts should be made to remove colour and unpleasant odour as far as practicable | | | |
| 2 | Suspended Solids mg/l, Max | 100 | 600 | 200 | (a) for process waste water- 100(b) For cooling water effluent 10 percent above total suspended matter of influent. |
| 3 | Particulate size of suspended solids | Shall pass 850 micron IS Sieve | - | - | (a) Floatableaa solids, max. 3 mm |
| 4 | 2(***) | * | * | * | * |
| 5 | pH Value | 5.5 to 9.0 | 5.5 to 9.0 | 5.5 to 9.0 | 5.5 to 9.0 |
| 6 | Temperature | Shall not exceed 5°C above receiving water temperature | - | - | Shall not exceed 5°C above receiving water temperature |
| 7 | Oil and Grease Mg/l Max. | 10 | 20 | 10 | 20 |
| 8 | Total residual chorine mg/l Max | 1 | - | - | 1 |
| 9 | Ammonical Nitrogen(as N), mg/l Max | 50 | 50 | - | 50 |
| 10 | Total Kjeldahl Nitrogen(as NH3) mg/l,Max | 100 | - | - | 100 |
| 11 | Free ammonia (as NH3)mg/l, Max | 5 | - | - | 5 |
| 12 | 3Biochemical Oxygen Demand 1[3 days at 270C] mg/l, Max | 30 | 350 | 100 | 100 |
| 13 | chemical Oxygen Demand, mg/l, Max | 250 | - | - | 250 |
| 13 | chemical Oxygen Demand, mg/l, Max | 250 | - | - | 250 |
| 14 | Arsenic(as As), mg/l, max | 0.2 | 0.2 | 0.2 | 0.2 |
| 15 | Murcury(as Hg), mg/l, max | 0.01 | 0.01 | - | 0.01 |
| 16 | Lead (as Pb), mg/l, max | 0.1 | 1 | - | 2 |
| 17 | Cadmium (as Cd), mg/l, max | 2 | 1 | - | 2 |
| 18 | Hexavalentchromium (as Cr+6), mg/l, max | 0.1 | 2 | - | 1 |
| 19 | Total chromium (as Cr)mg/l, max | 0.1 | 2 | - | 1 |
| 20 | Copper(as Cu), mg/l, max | 3 | 3 | - | 3 |
| 21 | Zinc(as Zn), mg/l, max | 5 | 15 | - | 5 |
| 22 | Selenium (as Se) mg/l, max | 0.05 | 0.05 | - | 0.05 |
| 23 | Nickel (as Ni) mg/l, max | 3 | 3 | - | 5 |
| 24 | 2(***) | * | * | * | * |
| 25 | 2(***) | * | * | * | * |
| 26 | 2(***) | * | * | * | * |
| 27 | Cyanide (as CN), mg/l, max | 0.2 | 2 | 0.2 | 0.2 |
| 28 | 2(***) | | | | |
| 29 | Fluoride (as F) mg/l, max | 2 | 15 | - | 15 |
| 30 | Dissolved Phosphates (as P), mg/l, max | 5 | - | 0 | - |
| 31 | 2 (***) | * | * | * | * |
| 32 | Sulphide (as S), mg/l, max | 2 | - | - | 5 |
| 33 | Phenolic Compounds (as C6H5OH) mg/l, max | 1 | 5 | - | 5 |
| 34 | Radioactive materials: (a)Alpha emitter micro curie/ml (b)Beta emitter micro curie/ml | 10 ⁻⁷ 10 ⁻⁶ | 10 ⁻⁷ 10 ⁻⁶ | 10 ⁻⁸ 10 ⁻⁷ | 10 ⁻⁷ 10 ⁻⁶ |
| 35 | Radioactive materials: (a)Alpha emitter micro curie/ml (b)Beta emitter micro curie/ml | 10 ⁻⁷ 10 ⁻⁶ | 10 ⁻⁷ 10 ⁻⁶ | 10 ⁻⁸ 10 ⁻⁷ | 10 ⁻⁷ 10 ⁻⁶ |
| 35 | Bio-assay test | 90% survival of fish after 96 hours in 100 % effluent | 90% survival of fish after 96 hours in 100 % effluent | 90% survival of fish after 96 hours in 100 % effluent | 90% survival of fish after 96 hours in 100 % effluent |

| | | | | | |
|----|-------------------|----------|----------|---|----------|
| 36 | Manganese (as Mn) | 2 mg/l | 2 mg/l | - | 2 mg/l |
| 37 | Iron (as Fe) | 3 mg/l | 3 mg/l | - | 3 mg/l |
| 38 | Vanadium (as V) | 0.2 mg/l | 0.2 mg/l | - | 0.2 mg/l |
| 39 | Nitrate Nitrogen | 10 mg/l | - | - | 20 mg/l |
| 40 | 2 (***) | * | * | * | * |

1. Schedule VI inserted by Rule 2 (d) of the Environment(Protection) Second Amendment Rules, 1993 notified vide G.S.R. 422 (E) dated 19.05.1993 published in the Gazette no. 174 dated 19.05.1993.

2. Omitted by Rule 2 (d)(i) of the Environment(Protection) Third Amendment Rules, 1993 vide Notification No. G.S.R. 801 (E), dated 31.12.1993.

3. Substituted by Rule 2 of the Environment(Protection) Amendment Rules, 1996 notified by G.S.R 176, dated 02.04.1996 may be read as BOD (3days at 270C) whenever BOD 05 days 200C occurred.

4. Besides these standards, refer EPA standards for specific industry Source (1):

<https://cpcb.nic.in/displaypdf.php?id=R2VuZXJhbFN0YW5kYXJkcy5wZGY=>

(2) cpcb.nic.in/Industry_Specific_Standards.php



REGIONAL LABORATORY MORADABAD
UTTAR PRADESH POLLUTION CONTROL BOARD
1-A/I.N.S.-1, Avas Vikas Colony, Buddha Vihar, Delhi Road, Moradabad

TEST REPORT: WASTE WATER LABORATORY

Ref No: 19457724/Moradabad/2023

Date: 16/01/2023

- 1- Name of Industry: Dhampur Bio Organics Ltd.
- 2- Address of Industry: Vill. Asmoli Sambhal
- 3- District: Sambhal
- 4- Description about sampling point: Storage Lagoon
- 5- Type of Sample (Grab/Composite/Integrated): Grab
- 6- Sample Collected By: S S Chauhan ASO & Anil Kumar SA
- 7- Colour and Odour: Colourless Odourless
- 8- Quantity and Packing: 2 Liter Plastic Can
- 9- Date of Sample Collection: 13/01/2023
- 10- Analysis Indented by: RO Moradabad
- 11- Date of sample receipt in Lab: 13/01/2023

| Parameter/Method Name | Unit | Results | Standard | Detection Range |
|--|------|---------|----------|------------------|
| pH, 4500 H B Electronic method | - | 7.21 | | 02-12 |
| Suspended Solids, 2540 D Total Suspended Solids dried at 103-105 OC | mg/l | 22 | | 10-20000 mg/l |
| Dissolved Solids, 2540 C Total Dissolved Solids dried at 180 OC | mg/l | 590 | | 10- 50000 mg/l |
| BOD, 3 day 27 OC IS 3025 (Part 44): 1993 Bio | mg/l | 16 | | 1.0 -50000 mg/l |
| COD, 5220 B Open Reflux Method | mg/l | 128 | | 5.0 -100000 mg/l |

Reference- (1) General Standards for discharge of environment Pollutants are as per A Effluent (Schedule-VI). The environment (Protection) Rules, 1986 source: www.cpcb.nic.in/GeneralStandards.pdf. Besides these standards, refer EPA standards for specific purpose

Remark: NA

Analysed by-
[Rajni Raj(JRF)]

Authorized by
Sunil Singh
Chauhan
Asstt. Scientific Officer

Digitally signed by Sunil Singh Chauhan
Date: 2023.01.16 18:11:12
+05'30'

VIKAS
MISHRA
Regional Officer

Digitally signed by
VIKAS MISHRA
Date: 2023.01.16
18:15:14 +05'30'

Note: 1 The results in the Test Report relate only to the items tested: 2. The report shall not be reproduced-except in full, without the written permission of laboratory. 3. The test report pertains to the sample as received in Lab.

General Standards for Discharge of Environmental Pollutants Part -A:Effluents (Schedule - VI) The Environment(Protection) Rules, 1986

| 1 | Parameter | Standards | | | |
|----|---|--|---|---|---|
| | | Inland Surface water | Public Sewers | Land for Irrigation | Marine coastal areas |
| | | a | b | c | d |
| 1 | Color and Odor | All efforts should be made to remove colour and unpleasant odour as far as practicable | | | |
| 2 | Suspended Solids mg/l, Max | 100 | 600 | 200 | (a) for process waste water- 100(b) For cooling water effluent 10 percent above total suspended matter of influent. |
| 3 | Particulate size of suspended solids | Shall pass 850 micron IS Sieve | - | - | (a) Floatable solids, max. 3 mm |
| 4 | 2(***) | * | * | * | * |
| 5 | pH Value | 5.5 to 9.0 | 5.5 to 9.0 | 5.5 to 9.0 | 5.5 to 9.0 |
| 6 | Temperature | Shall not exceed 5°C above receiving water temperature | - | - | Shall not exceed 5°C above receiving water temperature |
| 7 | Oil and Grease Mg/l Max. | 10 | 20 | 10 | 20 |
| 8 | Total residual chlorine mg/l Max | 1 | - | - | 1 |
| 9 | Ammonical Nitrogen(as N), mg/l Max | 50 | 50 | - | 50 |
| 10 | Total Kjeldahl Nitrogen(as NH ₃) mg/l,Max | 100 | - | - | 100 |
| 11 | Free ammonia (as NH ₃)mg/l, Max | 5 | - | - | 5 |
| 12 | Biochemical Oxygen Demand [3 days at 27°C] mg/l, Max | 30 | 350 | 100 | 100 |
| 13 | chemical Oxygen Demand, mg/l, Max | 250 | - | - | 250 |
| 13 | chemical Oxygen Demand, mg/l, Max | 250 | - | - | 250 |
| 14 | Arsenic(as As), mg/l, max | 0.2 | 0.2 | 0.2 | 0.2 |
| 15 | Mercury(as Hg), mg/l, max | 0.01 | 0.01 | - | 0.01 |
| 16 | Lead (as Pb), mg/l, max | 0.1 | 1 | - | 2 |
| 17 | Cadmium (as Cd), mg/l, max | 2 | 1 | - | 2 |
| 18 | Hexavalentchromium (as Cr+6), mg/l, max | 0.1 | 2 | - | 1 |
| 19 | Total chromium (as Cr)mg/l, max | 0.1 | 2 | - | 1 |
| 20 | Copper(as Cu), mg/l, max | 3 | 3 | - | 3 |
| 21 | Zinc(as Zn), mg/l, max | 5 | 15 | - | 5 |
| 22 | Selenium (as Se) mg/l, max | 0.05 | 0.05 | - | 0.05 |
| 23 | Nickel (as Ni) mg/l, max | 3 | 3 | - | 5 |
| 24 | 2(***) | * | * | * | * |
| 25 | 2(***) | * | * | * | * |
| 26 | 2(***) | * | * | * | * |
| 27 | Cyanide (as CN), mg/l, max | 0.2 | 2 | 0.2 | 0.2 |
| 28 | 2(***) | | | | |
| 29 | Fluoride (as F) mg/l, max | 2 | 15 | - | 15 |
| 30 | Dissolved Phosphates (as P), mg/l, max | 5 | - | 0 | - |
| 31 | 2 (***) | * | * | * | * |
| 32 | Sulphide (as S), mg/l, max | 2 | - | - | 5 |
| 33 | Phenolic Compounds (as C ₆ H ₅ OH) mg/l, max | 1 | 5 | - | 5 |
| 34 | Radioactive materials: (a)Alpha emitter micro curie/ml (b)Beta emitter micro curie/ml | 10 ⁻⁷ 10 ⁻⁶ | 10 ⁻⁷ 10 ⁻⁶ | 10 ⁻⁸ 10 ⁻⁷ | 10 ⁻⁷ 10 ⁻⁶ |
| 35 | Radioactive materials: (a)Alpha emitter micro curie/ml (b)Beta emitter micro curie/ml | 10 ⁻⁷ 10 ⁻⁶ | 10 ⁻⁷ 10 ⁻⁶ | 10 ⁻⁸ 10 ⁻⁷ | 10 ⁻⁷ 10 ⁻⁶ |
| 35 | Bio-assay test | 90% survival of fish after 96 hours in 100 % effluent | 90% survival of fish after 96 hours in 100 % effluent | 90% survival of fish after 96 hours in 100 % effluent | 90% survival of fish after 96 hours in 100 % effluent |

| | | | | | |
|----|-------------------|----------|----------|---|----------|
| 36 | Manganese (as Mn) | 2 mg/l | 2 mg/l | - | 2 mg/l |
| 37 | Iron (as Fe) | 3 mg/l | 3 mg/l | - | 3 mg/l |
| 38 | Vanadium (as V) | 0.2 mg/l | 0.2 mg/l | - | 0.2 mg/l |
| 39 | Nitrate Nitrogen | 10 mg/l | - | - | 20 mg/l |
| 40 | 2 (***) | * | * | * | * |

1. Schedule VI inserted by Rule 2 (d) of the Environment(Protection) Second Amendment Rules, 1993 notified vide G.S.R. 422 (E) dated 19.05.1993 published in the Gazette no. 174 dated 19.05.1993.

2. Omitted by Rule 2 (d)(i) of the Environment(Protection) Third Amendment Rules, 1993 vide Notification No. G.S.R. 801 (E), dated 31.12.1993.

3. Substituted by Rule 2 of the Environment(Protection) Amendment Rules, 1996 notified by G.S.R 176, dated 02.04.1996 may be read as BOD (3days at 270C) whenever BOD 05 days 200C occurred.

4. Besides these standards, refer EPA standards for specific industry Source (1):

<https://cpcb.nic.in/displaypdf.php?id=R2VuZXJhbFN0YW5kYXJkcy5wZGY=>

(2) cpcb.nic.in/Industry_Specific_Standards.php



REGIONAL LABORATORY MORADABAD
UTTAR PRADESH POLLUTION CONTROL BOARD
 1-A/I.N.S.-1, Avas Vikas Colony, Buddha Vihar, Delhi Road, Moradabad

TEST REPORT: WASTE WATER LABORATORY

Ref No: 19457738/Moradabad/2023

Date: 16/01/2023

- 1- **Name of Industry:** Dhampur Bio Organics Ltd.
- 2- **Address of Industry:** Vill. Asmoli Sambhal
- 3- **District:** Sambhal
- 4- **Description about sampling point:** OUTLET OF STP
- 5- **Type of Sample (Grab/Composite/Integrated):** Grab
- 6- **Sample Collected By:** S S Chauhan ASO & Anil Kumar SA
- 7- **Colour and Odour:** colourless Odourless
- 8- **Quantity and Packing:** 2 Liter
- 9- **Date of Sample Collection:** 13/01/2023
- 10- **Analysis Indented by:** RO Moradabad
- 11- **Date of sample receipt in Lab:** 13/01/2023

| Parameter/Method Name | Unit | Results | Standard | Detection Range |
|--|------|---------|----------|------------------|
| pH, 4500 H B Electronic method | - | 8.25 | | 02-12 |
| Suspended Solids, 2540 D Total Suspended Solids dried at 103-105 OC | mg/l | 08 | | 10-20000 mg/l |
| Dissolved Solids, 2540 C Total Dissolved Solids dried at 180 OC | mg/l | 320 | | 10- 50000 mg/l |
| BOD, 3 day 27 OC IS 3025 (Part 44): 1993 Bio | mg/l | 09 | | 1.0 -50000 mg/l |
| COD, 5220 B Open Reflux Method | mg/l | 88 | | 5.0 -100000 mg/l |

Reference- (1) General Standards for discharge of environment Pollutants are as per A Effluent (Schedule-VI). The environment (Protection) Rules, 1986 source: www.cpcb.nic.in/GeneralStandards.pdf. Besides these standards, refer EPA standards for specific purpose

Remark: NA

Analysed by-
[Rajni Raj (JRF)]

Authorized by

Sunil Singh
Chauhan

Asstt. Scientific Officer

VIKAS
MISHRA

Regional Officer

Digitally signed by
VIKAS MISHRA
Date: 2023.01.16
18:15:48 +05'30'

Note: 1 The results in the Test Report relate only to the items tested: 2. The report shall not be reproduced-except in full, without the written permission of laboratory. 3. The test report pertains to the sample as received in Lab.

General Standards for Discharge of Environmental Pollutants Part -A:Effluents (Schedule - VI) The Environment(Protection) Rules, 1986

| 1 | Parameter | Standards | | | |
|----|---|--|---|---|---|
| | | Inland Surface water | Public Sewers | Land for Irrigation | Marine coastal areas |
| | | a | b | c | d |
| 1 | Color and Odor | All efforts should be made to remove colour and unpleasant odour as far as practicable | | | |
| 2 | Suspended Solids mg/l, Max | 100 | 600 | 200 | (a) for process waste water- 100(b) For cooling water effluent 10 percent above total suspended matter of influent. |
| 3 | Particulate size of suspended solids | Shall pass 850 micron IS Sieve | - | - | (a) Floatableaa solids, max. 3 mm |
| 4 | 2(***) | * | * | * | * |
| 5 | pH Value | 5.5 to 9.0 | 5.5 to 9.0 | 5.5 to 9.0 | 5.5 to 9.0 |
| 6 | Temperature | Shall not exceed 5°C above receiving water temperature | - | - | Shall not exceed 5°C above receiving water temperature |
| 7 | Oil and Grease Mg/l Max. | 10 | 20 | 10 | 20 |
| 8 | Total residual chorine mg/l Max | 1 | - | - | 1 |
| 9 | Ammonical Nitrogen(as N), mg/l Max | 50 | 50 | - | 50 |
| 10 | Total Kjeldahl Nitrogen(as NH3) mg/l,Max | 100 | - | - | 100 |
| 11 | Free ammonia (as NH3)mg/l, Max | 5 | - | - | 5 |
| 12 | 3Biochemical Oxygen Demand 1[3 days at 270C] mg/l, Max | 30 | 350 | 100 | 100 |
| 13 | chemical Oxygen Demand, mg/l, Max | 250 | - | - | 250 |
| 13 | chemical Oxygen Demand, mg/l, Max | 250 | - | - | 250 |
| 14 | Arsenic(as As), mg/l, max | 0.2 | 0.2 | 0.2 | 0.2 |
| 15 | Murcury(as Hg), mg/l, max | 0.01 | 0.01 | - | 0.01 |
| 16 | Lead (as Pb), mg/l, max | 0.1 | 1 | - | 2 |
| 17 | Cadmium (as Cd), mg/l, max | 2 | 1 | - | 2 |
| 18 | Hexavalentchromium (as Cr+6), mg/l, max | 0.1 | 2 | - | 1 |
| 19 | Total chromium (as Cr)mg/l, max | 0.1 | 2 | - | 1 |
| 20 | Copper(as Cu), mg/l, max | 3 | 3 | - | 3 |
| 21 | Zinc(as Zn), mg/l, max | 5 | 15 | - | 5 |
| 22 | Selenium (as Se) mg/l, max | 0.05 | 0.05 | - | 0.05 |
| 23 | Nickel (as Ni) mg/l, max | 3 | 3 | - | 5 |
| 24 | 2(***) | * | * | * | * |
| 25 | 2(***) | * | * | * | * |
| 26 | 2(***) | * | * | * | * |
| 27 | Cyanide (as CN), mg/l, max | 0.2 | 2 | 0.2 | 0.2 |
| 28 | 2(***) | | | | |
| 29 | Fluoride (as F) mg/l, max | 2 | 15 | - | 15 |
| 30 | Dissolved Phosphates (as P), mg/l, max | 5 | - | 0 | - |
| 31 | 2 (***) | * | * | * | * |
| 32 | Sulphide (as S), mg/l, max | 2 | - | - | 5 |
| 33 | Phenolic Compounds (as C6H5OH) mg/l, max | 1 | 5 | - | 5 |
| 34 | Radioactive materials: (a)Alpha emitter micro curie/ml (b)Beta emitter micro curie/ml | 10 ⁻⁷ 10 ⁻⁶ | 10 ⁻⁷ 10 ⁻⁶ | 10 ⁻⁸ 10 ⁻⁷ | 10 ⁻⁷ 10 ⁻⁶ |
| 35 | Radioactive materials: (a)Alpha emitter micro curie/ml (b)Beta emitter micro curie/ml | 10 ⁻⁷ 10 ⁻⁶ | 10 ⁻⁷ 10 ⁻⁶ | 10 ⁻⁸ 10 ⁻⁷ | 10 ⁻⁷ 10 ⁻⁶ |
| 35 | Bio-assay test | 90% survival of fish after 96 hours in 100 % effluent | 90% survival of fish after 96 hours in 100 % effluent | 90% survival of fish after 96 hours in 100 % effluent | 90% survival of fish after 96 hours in 100 % effluent |

| | | | | | |
|----|-------------------|----------|----------|---|----------|
| 36 | Manganese (as Mn) | 2 mg/l | 2 mg/l | - | 2 mg/l |
| 37 | Iron (as Fe) | 3 mg/l | 3 mg/l | - | 3 mg/l |
| 38 | Vanadium (as V) | 0.2 mg/l | 0.2 mg/l | - | 0.2 mg/l |
| 39 | Nitrate Nitrogen | 10 mg/l | - | - | 20 mg/l |
| 40 | 2 (***) | * | * | * | * |

1. Schedule VI inserted by Rule 2 (d) of the Environment(Protection) Second Amendment Rules, 1993 notified vide G.S.R. 422 (E) dated 19.05.1993 published in the Gazette no. 174 dated 19.05.1993.

2. Omitted by Rule 2 (d)(i) of the Environment(Protection) Third Amendment Rules, 1993 vide Notification No. G.S.R. 801 (E), dated 31.12.1993.

3. Substituted by Rule 2 of the Environment(Protection) Amendment Rules, 1996 notified by G.S.R 176, dated 02.04.1996 may be read as BOD (3days at 270C) whenever BOD 05 days 200C occurred.

4. Besides these standards, refer EPA standards for specific industry Source (1):

<https://cpcb.nic.in/displaypdf.php?id=R2VuZXJhbFN0YW5kYXJkcy5wZGY=>

(2) cpcb.nic.in/Industry_Specific_Standards.php



REGIONAL LABORATORY MORADABAD
UTTAR PRADESH POLLUTION CONTROL BOARD
 1-A/I.N.S.-1, Avas Vikas Colony, Buddha Vihar, Delhi Road, Moradabad

TEST REPORT: WATER LABORATORY(SURFACE WATER)

Ref no-19457599/Moradabad/2023

Date:16/01/2023

- 1- **Sample Location:** SOT RIVER, Near ShamShan Ghat, Asmoli
- 2- **District:** Sambhal
- 3- **Address:** NEAR SHAMSHAN GHAT, ASMOLI
- 4- **Sample Source:** River
- 5- **Type of sample :** Surface Water
- 6- **Sample Collected By :** S S Chauhan, ASO Anil Vishwkarma , SA
- 7- **Odour :** None
- 8- **Quantity and Packing :** 2 ltr
- 9- **Date of Sample Collection :** 13/01/2023
- 10- **Analysis Indented by :** RO Moradabad
- 11- **Date of sample receipt in Lab :** 13/01/2023

| Parameter | Unit | Results | Detection Range |
|--|-------|------------|-----------------|
| pH,4500 H B Electronic method | - | 7.63 | 02-12 |
| Colour,2120 B Visual Method | Hazen | Colourless | 5-10000 Hazen |
| Suspended Solids , 2540 D Total Suspended Solids dried at 103-105 0C | mg/l | - | 5.0 -10000 mg/l |
| Dissolved Solids, 2540 0C Total Dissolved Solids dried at 180 0C | mg/l | 280 | 5.0 -10000 mg/l |
| BOD, 3 day 27 0C IS 3025 (Part 44): 1993 Bio | mg/l | 16 | 1.0 -1000 mg/l |
| COD, 5220 B Open Reflux Method | mg/l | 144 | 4.0 -1000 mg/l |

Remark:* - NA

Analysed by
[Rajni Raj(JRF)]

Authorized by
 Sunil Singh
 Chauhan
 Asstt. Scientific Officer

Digitally signed by Sunil Singh Chauhan
 Date: 2023.01.16 18:10:04 +05'30'

VIKAS
 MISHRA
 Regionl Officer

Digitally signed by VIKAS MISHRA
 Date: 2023.01.16 18:14:31 +05'30'

Note: 1 The results in the Test Report relate only to the items tested: 2. The report shall not be reproduced-except in full, without the written permission of laboratory. 3. The test report pertains to the sample as received in Lab.

Water Quality Criteria

| Designated-Best-Use | Class of water | Criteria |
|---|----------------|--|
| Drinking Water Source without conventional treatment but after disinfection | A | Total Coliforms Organism MPN/100ml shall be 50 or less pH between 6.5 and 8.5 Dissolved Oxygen 6mg/l or more Biochemical Oxygen Demand 5 days 20 0C 2mg/l or less |
| Outdoor bathing (Organised) | B | Total Coliforms Organism MPN/100ml shall be 500 or less pH between 6.5 and 8.5 Dissolved Oxygen 5mg/l or more Biochemical Oxygen Demand 5 days 20 0C 3mg/l or less |
| Drinking water source after conventional treatment and disinfection | C | Total coliforms Organism MPN/100ml shall be 5000 or less pH between 6 to 9 Dissolved Oxygen 4mg/l or more Biochemical Oxygen Demand 5 days 20 0C 3mg/l or less |
| Propagation of Wild life and Fisheries | D | pH between 6.5 to 8.5 Dissolved Oxygen 4mg/l or more Free Ammonia (as N) 1.2 mg/l or less |
| Irrigation, Industrial Cooling, Controlled Waste disposal | E | pH between 6.0 to 8.5 Electrical Conductivity at 25 0C micro mhos/cm Max. 2250 Sodium absorption Ratio Max. 26 Boron Max. 2mg/l |

Source: <http://www.cpcb.nic.in/wqstandards/>



REGIONAL LABORATORY MORADABAD
UTTAR PRADESH POLLUTION CONTROL BOARD
 1-A/I.N.S.-1, Avas Vikas Colony, Buddha Vihar, Delhi Road, Moradabad

TEST REPORT: WATER LABORATORY(SURFACE WATER)

Ref no-19481913/Moradabad/2023

Date:16/01/2023

- 1- **Sample Location:** SOT RIVER, D/S Firozpur
- 2- **District:** Sambhal
- 3- **Address:** VILL. FIROJPUR, SAMBHAL
- 4- **Sample Source:** River
- 5- **Type of sample :** Surface Water
- 6- **Sample Collected By :** Anil Vishwkarma , SA
- 7- **Odour :** None
- 8- **Quantity and Packing :** 2 ltr
- 9- **Date of Sample Collection :** 13/01/2023
- 10- **Analysis Indented by :** RO Moradabad
- 11- **Date of sample receipt in Lab :** 13/01/2023

| Parameter | Unit | Results | Detection Range |
|--|-------|--------------------|-----------------|
| pH,4500 H B Electronic method | - | 8.17 | 02-12 |
| Colour,2120 B Visual Method | Hazen | Slightly yellowish | 5-10000 Hazen |
| Dissolved Solids, 2540 0C Total Dissolved Solids dried at 180 0C | mg/l | 760 | 5.0 -10000 mg/l |
| BOD, 3 day 27 0C IS 3025 (Part 44): 1993 Bio | mg/l | 09 | 1.0 -1000 mg/l |
| COD, 5220 B Open Reflux Method | mg/l | 104 | 4.0 -1000 mg/l |

Remark:* - NA

Analysed by
[Rajni Raj(JRF)]

Authorized by
 Sunil Singh
Digitally signed by Sunil Singh Chauhan
 Date: 2023.01.16 18:59:22 +05'30'
Asstt. Scientific Officer

VIKAS
 MISHRA
Digitally signed by VIKAS MISHRA
 Date: 2023.01.16 18:59:40 +05'30'
Regional Officer

Note: 1 The results in the Test Report relate only to the items tested: 2. The report shall not be reproduced-except in full, without the written permission of laboratory. 3. The test report pertains to the sample as received in Lab.

Water Quality Criteria

| Designated-Best-Use | Class of water | Criteria |
|---|----------------|--|
| Drinking Water Source without conventional treatment but after disinfection | A | Total Coliforms Organism MPN/100ml shall be 50 or less pH between 6.5 and 8.5 Dissolved Oxygen 6mg/l or more Biochemical Oxygen Demand 5 days 20 0C 2mg/l or less |
| Outdoor bathing (Organised) | B | Total Coliforms Organism MPN/100ml shall be 500 or less pH between 6.5 and 8.5 Dissolved Oxygen 5mg/l or more Biochemical Oxygen Demand 5 days 20 0C 3mg/l or less |
| Drinking water source after conventional treatment and disinfection | C | Total coliforms Organism MPN/100ml shall be 5000 or less pH between 6 to 9 Dissolved Oxygen 4mg/l or more Biochemical Oxygen Demand 5 days 20 0C 3mg/l or less |
| Propagation of Wild life and Fisheries | D | pH between 6.5 to 8.5 Dissolved Oxygen 4mg/l or more Free Ammonia (as N) 1.2 mg/l or less |
| Irrigation, Industrial Cooling, Controlled Waste disposal | E | pH between 6.0 to 8.5 Electrical Conductivity at 25 0C micro mhos/cm Max. 2250 Sodium absorption Ratio Max. 26 Boron Max. 2mg/l |

Source: <http://www.cpcb.nic.in/wqstandards/>



REGIONAL LABORATORY MORADABAD
UTTAR PRADESH POLLUTION CONTROL BOARD
 1-A/I.N.S.-1, Avas Vikas Colony, Buddha Vihar, Delhi Road, Moradabad

TEST REPORT: WATER LABORATORY(SURFACE WATER)

Ref no-19457677/Moradabad/2023

Date:16/01/2023

- 1- **Sample Location:** Near Dhampur Bio Organics Ltd. Colony
- 2- **District:** Sambhal
- 3- **Address:** Vill. Asmoli Sambhal
- 4- **Sample Source:** Other
- 5- **Type of sample :** Surface Water
- 6- **Sample Collected By :** S S Chauhan, ASO Anil Vishwkarma , SA
- 7- **Odour :** None
- 8- **Quantity and Packing :** 2 ltr
- 9- **Date of Sample Collection :** 13/01/2023
- 10- **Analysis Indented by :** RO Moradabad
- 11- **Date of sample receipt in Lab :** 13/01/2023

| Parameter | Unit | Results | Detection Range |
|--|-------|------------|-----------------|
| pH,4500 H B Electronic method | - | 7.29 | 02-12 |
| Turbidity,2130 B Nephelometric Method | N.T.U | 0.19 | 1-500NTU |
| Colour,2120 B Visual Method | Hazen | Colourless | 5-10000 Hazen |
| Suspended Solids , 2540 D Total Suspended Solids dried at 103-105 0C | mg/l | - | 5.0 -10000 mg/l |
| Dissolved Solids, 2540 0C Total Dissolved Solids dried at 180 0C | mg/l | 290 | 5.0 -10000 mg/l |
| Hardness, 2340 0C EDTA Titrimetric Method | mg/l | 220 | 10.0 -5000 mg/l |
| Calcium, 3500 -Ca B EDTA Titrimetric Method | mg/l | 52 | 10.0 -1000 mg/l |
| Magnesium, 3500 -Mg B Calculation Method | mg/l | 21.6 | 10-1000 mg/l |
| Chloride as Cl-, 4500- Cl - B Argentometric Method | mg/l | 1.99 | 3.0 - 500 mg/l |

Remark:* - NA

Analysed by
[Rajni Raj(JRF)]

Authorized by
 Sunil Singh
 Chauhan
 Asstt. Scientific Officer

Digitally signed by Sunil Singh Chauhan
 Date: 2023.01.16 18:12:27 +05'30'

VIKAS MISHRA
 Regionl Officer

Digitally signed by VIKAS MISHRA
 Date: 2023.01.16 18:16:10 +05'30'

Note: 1 The results in the Test Report relate only to the items tested: 2. The report shall not be reproduced-except in full, without the written permission of laboratory. 3. The test report pertains to the sample as received in Lab.

Water Quality Criteria

| Designated-Best-Use | Class of water | Criteria |
|---|----------------|--|
| Drinking Water Source without conventional treatment but after disinfection | A | Total Coliforms Organism MPN/100ml shall be 50 or less pH between 6.5 and 8.5 Dissolved Oxygen 6mg/l or more Biochemical Oxygen Demand 5 days 20 0C 2mg/l or less |
| Outdoor bathing (Organised) | B | Total Coliforms Organism MPN/100ml shall be 500 or less pH between 6.5 and 8.5 Dissolved Oxygen 5mg/l or more Biochemical Oxygen Demand 5 days 20 0C 3mg/l or less |
| Drinking water source after conventional treatment and disinfection | C | Total coliforms Organism MPN/100ml shall be 5000 or less pH between 6 to 9 Dissolved Oxygen 4mg/l or more Biochemical Oxygen Demand 5 days 20 0C 3mg/l or less |
| Propagation of Wild life and Fisheries | D | pH between 6.5 to 8.5 Dissolved Oxygen 4mg/l or more Free Ammonia (as N) 1.2 mg/l or less |
| Irrigation, Industrial Cooling, Controlled Waste disposal | E | pH between 6.0 to 8.5 Electrical Conductivity at 25 0C micro mhos/cm Max. 2250 Sodium absorption Ratio Max. 26 Boron Max. 2mg/l |

Source: <http://www.cpcb.nic.in/wqstandards/>



REGIONAL LABORATORY MORADABAD
UTTAR PRADESH POLLUTION CONTROL BOARD
 1-A/I.N.S.-1, Avas Vikas Colony, Buddha Vihar, Delhi Road, Moradabad

TEST REPORT: WATER LABORATORY(GROUND WATER)

Ref No: 19457673/Moradabad/2023

Date:16/01/2023

- 1- Sample Location:** Infront of Dhampur Bio Organics Ltd., near Harpal singh House
- 2- Address:** Vill. Asmoli Sambhal
- 3- Distirct:** Sambhal
- 4- Sample Source:** Handpump
- 5- Type of sample :** Ground Water
- 6- Sample Collected By :** S S Chauhan, ASO Anil Vishwkarma , SA
- 7- Odour :** None
- 8- Quantity and Packing :** 2 ltr
- 9- Date of Sample Collection :** 13/01/2023
- 10- Analyis Indented by :** RO Moradabad
- 11- Date of sample receipt in Lab :** 13/01/2023

| Parameter | Unit | Standards Source: IS 10500:2012(2nd Rev.) Required Acceptable Limit | Results | Detection Range |
|--|-------|--|------------|-----------------|
| pH,4500 H B Electronic method | - | 6.5-8.5 | 7.22 | 02-12 |
| Turbidity,2130 B Nephelometric Method | N.T.U | 1.00 | 2.40 | 1-500NTU |
| Colour,2120 B Visual Method | Hazen | 5.00 | Colourless | 5-10000 Hazen |
| Conductivity,2510 B Lab Method | uS/cm | NS | 574 | 0.1-10000 uS/cm |
| Suspended Solids , 2540 D Total Suspended Solids dried at 103-105 0C | mg/l | NS | - | 5-10000 mg/l |
| Dissolved Solids, 2540 C Total Dissolved Solids dried at 180 0C | mg/l | 500 | 440 | 5-10000 mg/l |
| Hardness, 2340 C EDTA Titrimetric Method | mg/l | 200 | 360 | 10-5000 mg/l |
| Calcium, 3500 -Ca B EDTA Titrimetric Method | mg/l | 75 | 88 | 10-1000 mg/l |
| Magnesium, 3500 -Mg B Calculation Method | mg/l | 30 | 33.6 | 10-1000 mg/l |
| Chloride as Cl-, 4500- Cl - B Argentometric Method | mg/l | 250 | 3.99 | 3-500 mg/l |

These standards are subject to revision

Remark:* - NA

Analysed by
[Rajni Raj(JRF)]

Authorized by
 Sunil Singh
Digitally signed by Sunil Singh Chauhan
 Date: 2023.01.16 18:11:29 +05'30'
Asstt. Scientific Officer

VIKAS MISHRA
Digitally signed by VIKAS MISHRA
 Date: 2023.01.16 18:15:28 +05'30'
Regional Officer

Note: 1 The results in the Test Report relate only to the items tested: 2. The report shall not be reproduced-except in full, without the written permission of laboratory. 3. The test report pertains to the sample as received in Lab.

ग्राम प्रधान असमोली

श्रीमती डोली

पत्नि श्री महावीर सिंह

ग्राम प्रधान असमोली

ब्लाक- असमोली, जनपद सम्भल

मो० 8181811114

Ref no.....

Date 15/01/2023

प्रमाणित किया जाता है कि नरेश कुमार पुत्र श्री गुलजारीलाल नाम का कोई भी व्यक्ति ग्राम-असमोली, पोस्ट-असमोली तहसील व जनपद सम्भल का मूल निवासी नहीं है।

डोली
15/01/2023

श्रीमती डोली

प्रधान ग्राम पंचायत असमोली
वि०खं० असमोली, जिला सम्भल

Mobile 8181811114

डोली

ग्राम प्रधान असमोली

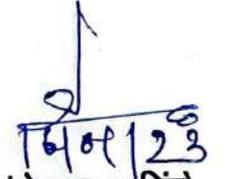
क्षेत्रीय अधिकारी,
उ०प्र० प्रदूषण नियंत्रण बोर्ड
मुरादाबाद,

कृपया आप अपने पत्रांक:-59/एन-13/539/291/2022 दिनांक 13.01.2023 का संदर्भ ग्रहण करें। जो नरेश कुमार पुत्र गुलजारी लाल नि० ग्राम व पोस्ट असमोली जनपद सम्मल के सम्बन्ध में जानकारी कर आख्या उपलब्ध कराये जाने विषयक है।

उपरोक्त संदर्भ में सादर अवगत कराना है कि श्री नरेश कुमार उपरोक्त के सम्बन्ध में ग्राम प्रधान असमोली से जानकारी की गयी तो ग्राम व पोस्ट असमोली में नरेश कुमार पुत्र गुलजारी लाल नाम के किसी व्यक्ति का निवास न करना बताया गया है। जिसके सम्बन्ध में ग्राम प्रधान असमोली द्वारा अपना प्रमाण पत्र दिया गया है। जिसकी प्रति संलग्न कर प्रेषित है।

रिपोर्ट सादर अवलोकनार्थ प्रेषित है।

संलग्नक:- यथोपरि
पत्रांक-एसटी-सीओजी-रिपोर्ट/2023
दिनांक:-जनवरी , 2022


(संतोष कुमार सिंह)
क्षेत्राधिकारी असमोली,
जनपद सम्मल

सुपक,
जिला उद्यान अधिकारी
सम्भल

दिनांक: 25/12/22
N-13/539/2019

सेवा में,

क्षेत्रीय अधिकारी
क्षेत्रीय कार्यालय, उच्च प्रौद्योगिकी निबंधन बोर्ड,
आक्स विकास कालोनी, बुंदेलखण्ड, मुरादाबाद।

पत्रांक: 832 / उद्यान/2021-22/ दिनांक: 29.12.2021
विषय: एनजीपी आर्डर दिनांक 21 सितम्बर 2021 आदिल अंसारी V/S कामपुर
शुगर मिल्स - असमौली के सम्बंध में।

महोदय,
अनुसूचित विषयक आपके पत्र संख्या 1837/N-13/539/2019/
अनुरा/दिनांक 21.12.2021 के परिपालन में अवगत करना है कि विकास
खण्ड असमौली में स्थित मेसर्स कामपुर शुगर मिल्स लि० (शुगर एवं असमौली
इकाई) असमौली जनपद सम्भल के अनुसूचित निरीक्षण दिनांक 17 व 18.12.2021
में उल्लिखित उद्यान विभाग से संबंधित एवं उदा निम्न विवरण अनुसार
आपकी सेवा में आवृत्त कार्यवाही हेतु प्रेषित है।

- 1- विकास खण्ड असमौली में बागवानी के अन्तर्गत क्षेत्रफल 600 से 700 है०
- 2- विकास खण्ड असमौली में शाकबाजी के अन्तर्गत क्षेत्रफल 500 से 600 है०

कामपुर शुगर मिल्स लि० के 5 किलोमीटर रेडियस में उत्पादित
की जाने वाली औद्योगिक फसलों का आच्छादन है।

- | | |
|-----------------------|-----------------|
| 1- गन्ना की संरक्षा | - 40 |
| 2- आलू का क्षेत्रफल | - 400 - 450 है० |
| 3- सब्जी का क्षेत्रफल | - 20 है० |
| 4- आम का क्षेत्रफल | - 63 है० |
| 5- अमरुद का क्षेत्रफल | - 3.2 है० |

शुगर मिला के चलने का समय नवम्बर से अप्रैल तक
होता है इससे इन्हारी फल वाली फसलों के उत्पादन पर कोई विपरीत प्रभाव
नहीं पड़ता है क्योंकि आम की फसल में बौर का समय माह फरवरी से प्रारम्भ
होता है तथा माह मार्च में आम बनना प्रारम्भ होता है तथा अप्रैल माह तक आम
का सावजन होता होता है जिससे आम की फसल पर इसका कोई दुप्रभाव नहीं
पड़ता है। इसी प्रकार आलू एवं सब्जी की खेती पर भी मीनी मिला के धुमे का
कोई अधिक प्रभाव नहीं पड़ता है। विकास खण्ड असमौली क्षेत्र के कृषकों से
भी इस सम्बंध में कभी कोई शिकायत प्राप्त नहीं हुई है। रिपोर्ट सेवा में
सूचना एवं आवृत्त कार्यवाही हेतु प्रेषित है।

भवदीय

29/12/21

जिला उद्यान अधिकारी
सम्भल

कार्यालय अधिशासी अभियन्ता, खण्ड कार्यालय, उ०प्र० जल निगम (ग्रामीण),
मुरादाबाद।

Annexure - 18

पत्रांक :- 1046 / WS-93 / 61

दिनांक: 29/8/2022

सेवा में,

✓ अधिशासी अभियन्ता,
भूगर्भ जल विभाग,
बी/161/4 जिगर बिहार कालोनी,
जिला-मुरादाबाद।



विषय :- जल परीक्षण की रिपोर्ट के सम्बन्ध में।

महोदय,

उपरोक्त विषयक आपके पत्रांक 191/भू०ज०वि०ख०-मुरा०/

मा०अधि०आयोग/मुरादाबाद/दिनांक/अगस्त 08.2022 के द्वारा 8 नग भेजे गये

पेयजल नमूनों की जनपदीय प्रयोगशाला में जांच कर जल परीक्षण रिपोर्ट निर्धारित

प्रारूप पर भरकर संलग्न कर प्रेषित की जा रही है।

संलग्नक:- उपरोक्तानुसार

भवदीय

सहायक अभियन्ता

पृ०सं० एवं दिनांक उपरोक्तानुसार :-

प्रतिलिपि : अधिशासी अभियन्ता, खण्ड कार्यालय, उ०प्र० जल निगम (ग्रामीण),
मुरादाबाद को सूचनार्थ प्रेषित।

सहायक अभियन्ता

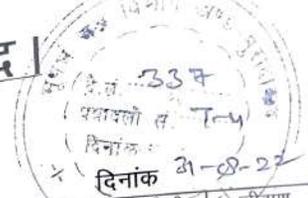
you
not present
Sush

जनपदीय प्रयोगशाला, उ०प्र० जल निगम, मुरादाबाद।

जल गुणता परीक्षण आख्या :

ग्राम रामनगर, विकास खण्ड असमौली, तहसील व जिला सम्भल

एम०आर० न०



| नमूने की कोड सं० | स्थल का नाम / लोकेशन | रंग | गन्ध | टर्बिडिटी एन०टी०यू | टी०डी०एस० पी०पी०एम० | पी०एच० | सम्पूर्ण कठोरता पी०पी०एम० | क्लोराईड पी०पी०एम० | फ्लोराईड पी०पी०एम० | नाईट्रेट पी०पी०एम० | आयरन पी०पी०एम० | अवशेष क्लोरीन पी०पी०एम० | एल्केनिटी पी०पी०एम० | जीवाणु परीक्षण |
|------------------|---|------------|-----------|--------------------|---------------------|---------|---------------------------|--------------------|--------------------|--------------------|----------------|-------------------------|---------------------|----------------|
| | अनुमन्य/ अधिकतम सीमा | रंगहीन | गन्धहीन | 1-5 | 500- 2000 | 6.5-8.5 | 200-600 | 250-1000 | 1-1.5 | 0-45 | 0.30-1.0 | 0-0.20 | 200-600 | present-Nil |
| 1 | 2 | 3 | 4 | 5 | 6 | 7 | 8 | 9 | 10 | 11 | 12 | 13 | 14 | 15 |
| 1 | डी०एस०एम० चीनी मिल के पीछे नदी का पानी का पेयजल नमूना | हल्का पीला | गन्धयुक्त | 3.72 | 753.00 | 7.70 | 300 | 430 | <0.5 | 0.00 | <0.5 | 0.00 | 340 | NIL |
| 2 | डी०एस०एम० चीनी मिल के पानी का पेयजल नमूना | रंगहीन | गन्धहीन | 1.24 | 270.00 | 7.20 | 200 | 20 | <0.5 | 0.00 | <0.5 | 0.00 | 220 | NIL |
| 3 | डी०एस०एम० चीनी मिल के आउट लेट पानी का पेयजल नमूना | रंगहीन | गन्धहीन | 1.37 | 318.00 | 7.20 | 220 | 60 | <0.5 | 0.00 | <0.5 | 0.00 | 240 | NIL |
| 4 | प्राथमिक विद्यालय रामनगर का पेयजल नमूना | रंगहीन | गन्धहीन | 2.51 | 644.00 | 7.50 | 400 | 150 | <0.5 | 0.00 | <0.5 | 0.00 | 340 | NIL |
| 5 | मौहम्मद अरमान के घर के पास का पेयजल नमूना | रंगहीन | गन्धहीन | 8.91 | 224.00 | 7.40 | 160 | 30 | <0.5 | 0.00 | <0.5 | 0.00 | 180 | NIL |
| 6 | रुस्तम अली के घर के पास का पेयजल नमूना | रंगहीन | गन्धहीन | 2.58 | 673.00 | 7.50 | 460 | 150 | <0.5 | 0.00 | <0.5 | 0.00 | 380 | NIL |
| 7 | नन्हे के घर के पास का पेयजल नमूना | रंगहीन | गन्धहीन | 8.17 | 232.00 | 7.40 | 160 | 40 | <0.5 | 0.00 | <0.5 | 0.00 | 180 | NIL |
| 8 | मजार के सामने का पेयजल नमूना | रंगहीन | गन्धहीन | 3.52 | 285.00 | 7.30 | 180 | 50 | <0.5 | 0.00 | <0.5 | 0.00 | 200 | NIL |

Lab J.E.

Assistant Engineer



REGIONAL LABORATORY MORADABAD
UTTAR PRADESH POLLUTION CONTROL BOARD
 1-A/I.N.S.-1, Avas Vikas Colony, Buddha Vihar, Delhi Road, Moradabad

TEST REPORT: WATER LABORATORY(GROUND WATER)

Date: 16/01/2023

Ref No: 19457673/Moradabad/2023

- 1- Sample Location: Infront of Dhampur Bio Organics Ltd., near Harpal Singh House
- 2- Address: Vill. Asmoli Sambhal
- 3- Distirct: Sambhal
- 4- Sample Source: Handpump
- 5- Type of sample : Ground Water
- 6- Sample Collected By : S S Chauhan, ASO Anil Vishwkarma , SA
- 7- Odour : None
- 8- Quantity and Packing : 2 ltr
- 9- Date of Sample Collection : 13/01/2023
- 10- Analysis Indented by : RO Moradabad
- 11- Date of sample receipt in Lab : 13/01/2023

| Parameter | Unit | Standards Source: IS 10500:2012(2nd Rev.) Required Acceptable Limit | Results | Detection Range |
|--|--------|--|------------|-----------------|
| pH, 4500 H B Electronic method | - | 6.5-8.5 | 7.22 | 02-12 |
| Turbidity, 2130 B Nephelometric Method | .N.T.U | 1.00 | 2.40 | 1-5000NTU |
| Colour, 2120 B Visual Method | Hazen | 5.00 | Colourless | 5-10000 Hazen |
| Conductivity, 2510 B Lab Method | uS/cm | NS | 574 | 0.1-10000 uS/cm |
| Suspended Solids , 2540 D Total Suspended Solids dried at 103-105 0C | mg/l | NS | - | 5-10000 mg/l |
| Dissolved Solids, 2540 C Total Dissolved Solids dried at 180 0C | mg/l | 500 | 440 | 5-10000 mg/l |
| Hardness, 2340 C EDTA Titrimetric Method | mg/l | 200 | 360 | 10-5000 mg/l |
| Calcium, 3500 -Ca B EDTA Titrimetric Method | mg/l | 75 | 88 | 10-1000 mg/l |
| Magnesium, 3500 -Mg B Calculation Method | mg/l | 30 | 33.6 | 10-1000 mg/l |
| Chloride as Cl-, 4500- Cl - B Argentometric Method | mg/l | 250 | 3.99 | 3-500 mg/l |

These standards are subject to revision

Remark: * - NA

Analysed by
[Rajni Raj(JRF)]

Authorized by
Sunil Singh
Chauhan
Asstt. Scientific Officer

VIKAS
MISHRA
Regional Officer

Digitally signed by
VIKAS MISHRA
Date: 2023.01.16
18:12:28 +05'30'

Note: 1 The results in the Test Report relate only to the items tested: 2. The report shall not be reproduced-except in full, without the written permission of laboratory. 3. The test report pertains to the sample as received in Lab.



REGIONAL LABORATORY MORADABAD
UTTAR PRADESH POLLUTION CONTROL BOARD
1-A/I.N.S.-1, Avas Vikas Colony, Buddha Vihar, Delhi Road, Moradabad

Annexure No. 20

TEST REPORT: WATER LABORATORY(GROUND WATER)

Ref No: 19457677/Moradabad/2023

Date:16/01/2023

- 1- Sample Location: Near Dhampur Bio Organics Ltd. Colony
- 2- Address: Vill. Asmoli Sambhal
- 3- Distirct: Sambhal
- 4- Sample Source: Other
- 5- Type of sample : Ground Water
- 6- Sample Collected By : S S Chauhan, ASO Anil Vishwkarma , SA
- 7- Odour : None
- 8- Quantity and Packing : 2 ltr
- 9- Date of Sample Collection : 13/01/2023
- 10- Analysis Indented by : RO Moradabad
- 11- Date of sample receipt in Lab : 13/01/2023

| Parameter | Unit | Standards Source: IS 10500:2012(2nd Rev.) Required Acceptable Limit | Results | Detection Range |
|---|-------|--|------------|-----------------|
| pH,4500 H B Electronic method | - | 6.5-8.5 | 7.29 | 02-12 |
| Turbidity,2130 B Nephelometric Method | N.T.U | 1.00 | 0.19 | 1-500NTU |
| Colour,2120 B Visual Method | Hazen | 5.00 | Colourless | 5-10000 Hazen |
| Dissolved Solids, 2540 C Total Dissolved Solids dried at 180 0C | mg/l | 500 | 290.0 | 5-10000 mg/l |
| Hardness, 2340 C EDTA Titrimetric Method | mg/l | 200 | 220.0 | 10-5000 mg/l |
| Calcium, 3500 -Ca B EDTA Titrimetric Method | mg/l | 75 | 52.0 | 10-1000 mg/l |
| Magnesium, 3500 -Mg B Calculation Method | mg/l | 30 | 21.6 | 10-1000 mg/l |
| Chloride as Cl-, 4500- Cl - B Argentometric Method | mg/l | 250 | 1.99 | 3-500 mg/l |

These standards are subject to revision

Remark:* - NA

Analysed by
[Rajni Raj(JRF)]

Authorized by
SUNIL SINGH Digitally signed by SUNIL SINGH CHAUHAN
Date: 2023.01.16 19:42:28
+05'30'
CHAUHAN
Asstt. Scientific Officer

VIKAS Digitally signed
by VIKAS MISHRA
Date: 2023.01.16
19:43:13 +05'30'
MISHRA
Regional Officer

Note: 1 The results in the Test Report relate only to the items tested: 2. The report shall not be reproduced-except in full, without the written permission of laboratory. 3. The test report pertains to the sample as received in Lab.



क्षेत्रीय कार्यालय
उ०प्र० प्रदूषण नियंत्रण बोर्ड
1-ए/आई.एन.एस.-1, आवास विकास कालोनी, बौद्ध विहार,
दिल्ली रोड, मुरादाबाद

ई-मेल : romoradabad@uppcb.in, दूरभाष : 0591-2972012

पत्र संख्या 60.../M.H.3./281/539/2022/577

दिनांक 3...01.2023

सेवा में,

मुख्य चिकित्साधिकारी,
सम्भल।

विषय : श्री नरेश कुमार पुत्र श्री गुलजारी लाल, ग्राम व पोस्ट असमौली, तहसील व जनपद सम्भल द्वारा उद्योग मैसर्स धामपुर बायो आर्गेनिक्स लि०, असमौली, जनपद सम्भल के प्रदूषित पानी से उत्पन्न बीमारियों के संबंध में प्रेषित शिकायत के संबंध में।

महोदय,

उपरोक्त विषयक श्री नरेश कुमार पुत्र श्री गुलजारी लाल, ग्राम व पोस्ट असमौली, तहसील व जनपद सम्भल द्वारा मा० राष्ट्रीय हरित अधिकरण, नई दिल्ली को प्रेषित शिकायती पत्र का संदर्भ ग्रहण करने का कष्ट कर (छायाप्रति संलग्न)। अवगत कराना है कि उक्त संदर्भित पत्र के माध्यम से शिकायतकर्ता द्वारा उद्योग मैसर्स धामपुर बायो आर्गेनिक्स लि०, असमौली, जनपद सम्भल की शुगर एवं आसवनी इकाइयों के प्रदूषित पानी से काला पीलिया और कैंसर जैसी बीमारियां होने तथा हैण्डपम्प का पानी पीने से लोगों के मरने की शिकायत की गयी है। अग्रेतर अवगत कराना है कि संदर्भित प्रकरण पर मा० राष्ट्रीय हरित अधिकरण, नई दिल्ली में ओ.ए. संख्या 291/2022 नरेश कुमार बनाम स्टेट आफ यू.पी. एवं अन्य में योजित है।

अतः आपसे अनुरोध है कि संदर्भित प्रकरण पर वस्तुस्थिति से इस कार्यालय को अवगत कराने का कष्ट करें, जिससे कि तदानुसार आख्या मा. अधिकरण के समक्ष प्रस्तुत की जा सके।

संलग्नक: यथोपरि।

भवदीय


(विकास मिश्र)
क्षेत्रीय अधिकारी

प्रतिलिपि: मुख्य पर्यावरण अधिकारी (वृत्त-7), उ०प्र० प्रदूषण नियंत्रण बोर्ड, लखनऊ को सूचनाार्थ प्रेषित।

क्षेत्रीय अधिकारी